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Tuesday,
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28 Agrahayana, 1945 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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NEW DELHI

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RAJYA SABHA

Tuesday, the 19th December, 2023 /28 Agrahayana, 1945 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN in the Chair.

BIRTHDAY GREETINGS

MR. CHAIRMAN: Hon. Members, I am pleased to extend birthday greetings to hon. Member of Parliament, Shri Ghanshyam Tiwari, a prominent politician and Member of this august House since July, 2022.

Shri Ghanshyam Tiwari has been a Member of the Rajasthan Legislative Assembly for six terms, the last three being from the same constituency. He has been a distinguished Minister in the Government of Rajasthan for three terms, holding portfolios of Power, Education, Parliamentary Affairs, Food and Civil Supplies as also Law and Justice.

Hon. Members, when he was Minister of Power in 1998, I happened to be on the opposition side. He shared power in agriculture fields, but not in the House. As Minister of Education of Rajasthan, he was then instrumental in providing free computer education to Government school children, which was duly recognized, for empowering future generations.

In his long and distinguished public life, Shri Ghanshyam Tiwari has proved himself to be a man of multifaceted talents. He is a lawyer by profession— it is an encroachment on our field — and agriculturist by passion but very impactful, a very large farm; I have been there. And, he has also been conferred with UNESCO Confucius Award 2006. I am told by Mr. Tiwari that it carries a financial aspect also. The hon. Finance Minister can take note of it, unless it is time-barred. He was also conferred with Rashtriya Satyen Mitra Award in the field of literacy.

Friends, Shri Ghanshyam Tiwari suffered jail during the Emergency for his political stance. He is married to Smt. Pushpa Tiwari and the couple is blessed with sons Akhilesh, Ashish and daughter Richa.

On my own and your behalf, I wish him a long, healthy and happy life.

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Now, Papers to be laid on the Table of the House.
...(Interruptions)...

I. Notifications of the Ministry of Corporate Affairs

II. Accounts (2022-23) of CCI, New Delhi and related papers

III. Report on the Working and Administration of the Companies Act, 2013

IV. Report (2022-23) of NFRA, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (RAO INDERJIT SINGH): Sir, I lay on the Table:—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 40 of the Company Secretaries Act, 1980:-

(1) No. 104 /43/Accts. – 1(A).- INTRODUCTION, dated the 26th September, 2023, notifying the 43rd Annual Report and Audited Statements of consolidated accounts along with the Auditor's Report thereon of the Institute of Company Secretaries of India for the financial year ended 31st March 2023.

(2) G.S.R. 734 (E), dated the 12th October, 2023, amending the Principal Notification No. G.S.R. 490 (E), dated the 13th July, 2007.

[Placed in Library. For (1) and (2) See No. L.T. 10459/17/23]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 30B of the Chartered Accountants Act, 1949:-

(1) No.1-CA(7)/201A/2023., dated the 21st August, 2023, publishing a Corrigendum to the Notification No.1-CA(7)/201/2023, dated the 22nd June, 2023.

(2) G.S.R. 622 (E), dated the 24th August, 2023, amending the Principal Notification No. G.S.R. 38 (E), dated the 19th January, 2011.

(3) No.1-CA (5)/74/2023, dated the 27th September, 2023, notifying the 74th Annual Report and Audited Accounts of the Institute of Chartered Accountants of India for the year ended 31st March, 2023.

(4) S.O. 4455 (E), dated the 12th October, 2023, amending the Principal Notification No. G.S.R. 38 (E), dated the 19th January, 2011.

- (5) S.O. 4999 (E), dated the 21st November, 2023, amending the Principal Notification No. S.O. 1591 (E), dated the 12th April, 2019.

[Placed in Library. For (1) to (5), See No. L.T. 10460/17/23]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 40 of the Cost and Works Accountants Act, 1959:-

- (1) No. G/20-CWA/9/2023., dated the 25th September, 2023, notifying the Annual Report and the Audited Accounts of the Institute of Cost Accountants of India for the year ended 31st March, 2023.

- (2) G.S.R. 741 (E), dated the 16th October, 2023, establishing a Tribunal consisting of the persons, as mentioned therein, to decide any dispute arising under Section 10A of the Act.

- (3) G.S.R. 743 (E), dated the 16th October, 2023, amending the Principal Notification No. G.S.R. 787 (E), dated the 15th October, 2015.

[Placed in Library. For (1) to (3), See No. L.T. 10461/17/23]

(iv) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. S.O. 5037 (E), dated the 23rd November, 2023, declaring that the company namely, Shri Narayani Nidhi Limited, having its registered office at No. 28A, Kamalalayam Vadakarai, Tiruvarur, Tamil Nadu-610002, to be a "Nidhi", under sub-section (5) of Section 406 of the Companies Act, 2013.

[Placed in Library. See No. L.T. 10951/17/23]

II. A copy (in English and Hindi), under sub-section (4) of section 52 of the Competition Act, 2002, of the Annual Accounts of the Competition Commission of India (CCI), New Delhi, for the year 2022-23, and the Audit Report thereon.

[Placed in Library. See No. L.T. 10464/17/23]

III. A copy (in English and Hindi) of the Ninth Annual Report on the Working and Administration of the Companies Act, 2013, for the year ending 31st March, 2023, under Section 461 of the Companies Act, 2013.

[Placed in Library. See No. L.T. 10465/17/23]

IV. A copy each (in English and Hindi) of the following papers under, sub-section (15) of section 132 of the Companies Act, 2013:-

- (a) Annual Report of the National Financial Reporting Authority (NFRA) New Delhi, for the year 2022-23 and the Audit Report thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 10463/17/23]

...(Interruptions)...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, we have given notices under Rule 267. ...*(Interruptions)*... What has happened to them? ...*(Interruptions)*...

MR. CHAIRMAN: Just a minute. Please Sit down. The distinguished Members of the House are more aware than I am. They have been here longer than I have been. We go by a mechanism. ...*(Interruptions)*... When rule 267 notices are given, they will be taken up at the appropriate stage.

I. Notifications of the Ministry of Power

II. Reports and Accounts (2022-23) of various Commissions and Corporation and related papers

III. Reports and Accounts (2022-23) of CPRI, Bengaluru; NPTI, Faridabad; and FoR, New Delhi and related papers

विद्युत मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल) : महोदय, मैं विद्युत अधिनियम, 2003 की धारा 179 के अधीन विद्युत मंत्रालय की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- I. (1) No. L-1/250/2019/CERC., dated the 11th August, 2023, notifying the commencement of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2023 with effect from 01.10.2023 and its specifications.
- (2) No. L-1/261/2021/CERC., dated the 11th August, 2023, notifying that the remaining Regulations of GNA Regulations including First Amendment Regulations shall come into effect from 01.10.2023 and its specifications.
- (3) No. L-1/265/2022/CERC., dated the 11th August, 2023, notifying the commencement of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 with effect from 01.10.2023.
- (4) No. RA-14026(11)/4/2020-CERC., dated the 21st September, 2023, extending the period of applicability of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2020 till 31st March, 2024.

- (5) No. L-1/250/2019/CERC., dated the 19th October, 2023, publishing a Corrigendum to the Notification No. L-1/250/2019/CERC., dated the 1st March, 2023.

[Placed in Library. For (1) to (5), See No. L.T. 10773/17/23]

- (6) No. JERC-JKL/REG/2023/12., dated the 9th November, 2023, publishing the Joint Electricity Regulatory Commission for the UT of J&K and the UT of Ladakh (Guidelines for Load Forecasts, Resources Plans, and Power Procurement Process) Regulations, 2023.

- (7) No. JERC-JKL/Reg/2023/13., dated the 10th November, 2023, publishing the Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Terms and Conditions for Determination of Multi Year Generation, Transmission, Distribution Tariff), Regulations, 2023.

[Placed in Library. For (6) and (7) See No. L.T. 10486/17/23]

- (8) No. JERC-JKL/Reg/2023/15, dated the 23rd November, 2023, publishing The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Procedure for filing Appeal before the Appellate Authority) Regulations, 2023.

- (9) No. JERC-JKL/Reg/2023/14., dated the 8th December, 2023, publishing the Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Compliance Audit), Regulations, 2023.

[Placed in Library. For (8) and (9) See No. L.T. 10772/17/23]

II. (i) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 105 of the Electricity Act, 2003:-

- (a) Annual Report and Accounts of the Joint Electricity Regulatory Commission (JERC), for the Union Territory of Jammu and Kashmir and Union Territory of Ladakh, Jammu, for the year 2022-23.
- (b) Review by Government on the working of the above Commission.

[Placed in Library. See No. L.T. 10492/17/23]

(ii) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 104 and sub-section (2) of Section 105 of the Electricity Act, 2003:-

- (a) Annual Report and Accounts of the Joint Electricity Regulatory Commission (JERC) for the State of Goa and Union Territories, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Commission.

[Placed in Library. See No. L.T. 10489/17/23]

(iii) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 100 and sub-section (2) of Section 101 of the Electricity Act, 2003:-

(a) Annual Report and Accounts of the Central Electricity Regulatory Commission (CERC), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Commission.

[Placed in Library. See No. L.T. 10490/17/23]

(iv) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 45 of the Damodar Valley Corporation Act, 1948 :—

(a) Annual Report and Accounts of the Damodar Valley Corporation Limited (DVC), Kolkata, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Corporation.

(c) Statement (in English and Hindi) giving reasons for delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 10493/17/23]

III. A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Central Power Research Institute (CPRI), Bengaluru, Karnataka, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10771/17/23]

(ii) (a) Annual Report and Accounts of the National Power Training Institute (NPTI), Faridabad, Haryana, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10488/17/23]

(iii) (a) Annual Report and Accounts of the Forum of Regulators (FoR), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Forum.

[Placed in Library. See No. L.T. 10491/17/23]

I. Circular and Notifications of the Ministry of Finance

II. Reports and Accounts (2021-22 and 2022-23) of SPMCIL, New Delhi; and GSTN, New Delhi and related papers

III. Statement on Half Yearly Review (2023-24) in relation to the Budget

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. (i) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Circular No. 15 of 2023, dated the 16th August, 2023, issuing guidelines under clause (10D) of Section 10 of the Income-tax Act, 1961, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 10500/17/23]

(ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 813 (E), dated the 31st October, 2023, publishing the Income-tax (Twenty-Seventh Amendment) Rules, 2023, under Section 296 of the Income-tax Act, 1961, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 10499/17/23]

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 884 (E), dated the 7th December, 2023, exempting the applicable import duty of 50% on imports of Yellow Peas (HS 0713 10 10) with effect from 08.12.2023 up to 31.03.2024, under Section 159 of the Customs Act, 1962, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 10502/17/23]

(iv) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 888 (E), dated the 11th December, 2023, levying anti-dumping duty on "Synthetic Grade Zeolite 4A" originating in, or exported from Thailand and Iran for period of 5 years pursuant to final findings issued by DGTR, under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 10501/17/23]

(v) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. FEMA.396(2)/2023-RB., dated the 20th October, 2023, publishing the Foreign Exchange Management (Debt Instruments) (Second Amendment) Regulations, 2023, under Section 48 of the Foreign Exchange Management Act, 1999.

[Placed in Library. See No. L.T. 10505/17/23]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(i) (a) Eighteenth Annual Report and Accounts of the Security Printing and Minting Corporation of India Limited (SPMCIL), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 10497/17/23]

(ii) (a) Annual Report and Accounts of the Goods and Services Tax Network (GSTN), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Company.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 10952/17/23]

III. A copy (in English and Hindi) of the Statement on Half Yearly Review of the Trends in Receipts and Expenditure in relation to the Budget at the end of the First Half of the Financial year 2023-24, under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

[Placed in Library. See No. L.T. 10952A/17/23]

Statement giving reasons for the delay in laying the Reports and Accounts of the Central Mental Health Authority, Delhi for various years

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (प्रो. एस.पी. सिंह बघेल) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

A copy each (in English and Hindi) of the following papers:—

(i) Statement giving reasons for the delay in laying the Annual Reports and

- Accounts of the Central Mental Health Authority, Delhi, for the year 2020-21.
- (ii) Statement giving reasons for the delay in laying the Annual Reports and Accounts of the Central Mental Health Authority, Delhi, for the year 2021-22.
- (iii) Statement giving reasons for the delay in laying the Annual Reports and Accounts of the Central Mental Health Authority, Delhi, for the year 2022-23.

[Placed in Library. For (i) to (iii) See No. L.T. 10778/17/23]

I. Notifications of the Ministry of Chemicals and Fertilizers

II. Reports and Accounts (2022-23) of IREDA New Delhi; and HOCL, Ernakulam and related papers

III. Report and Accounts (2022-23) of various NIPERs and related papers

रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री भगवंत खूबा) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. (i) A copy (in English and Hindi) of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals) Notification No. G.S.R. 408 (E), dated the 1st June, 2022, publishing the Council (National Institute of Pharmaceutical Education and Research) Rules, 2022, under sub-section (3) of Section 30E of the National Institute of Pharmaceutical Education and Research (Amendment) Act, 2021.

[Placed in Library. See No. L.T. 10953/17/23]

(ii) A copy (in English and Hindi) of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals) Notification No. G.S.R. 692 (E), dated the 26th September, 2023, publishing the National Institute of Pharmaceutical Education and Research (Amendment) Statutes, 2023, under sub-section (2) of Section 36 of the National Institute of Pharmaceutical Education and Research Act, 1998.

[Placed in Library. See No. L.T. 10540/17/23]

II. A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Thirty-sixth Annual Report and Accounts of the Indian Renewable Energy Development Agency Limited (IREDA), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Performance Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 10533/17/23]

- (ii) (a) Sixty-second Annual Report and Accounts of the Hindustan Organic Chemicals Limited (HOCL), Ernakulam, Kerala, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 10534/17/23]

III. A copy each (in English and Hindi) of the following papers under sub-section (4) of Section 23 of the National Institute of Pharmaceutical Education and Research (NIPER) Act, 1998:-

- (a) Annual Report and Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), Kolkata, West Bengal, for the year 2022-23, and the Audit Report thereon.

[Placed in Library. See No. L.T. 10538/17/23]

- (b) Annual Report and Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), Raebareli, Uttar Pradesh, for the year 2022-23, and the Audit Report thereon.

[Placed in Library. See No. L.T. 10536/17/23]

- (c) Annual Report and Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), Hajipur, Bihar, for the year 2022-23, and the Audit Report thereon.

[Placed in Library. See No. L.T. 10539/17/23]

- (d) Annual Report and Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), Hyderabad, Telangana, for the year 2022-23, and the Audit Report thereon.

[Placed in Library. See No. L.T. 10537/17/23]

- (e) Annual Report and Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), Guwahati, Assam, for the year 2022-23, and the Audit Report thereon.

[Placed in Library. See No. L.T. 10535/17/23]

I. Notifications of the Ministry of Health and Family Welfare**II. Reports and Accounts (2022-23) of various AIIMS and related papers****III. Report and Accounts (2022-23) of JIPMER, Puducherry and related papers****IV. Reports and Accounts (2021-22 and 2022-23) of various PRCs; Medical Institutes and Centres and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE
(DR. BHARATI PRAVIN PAWAR): Sir, I lay on the Table—

I. (i) A copy (in English and Hindi) of the Ministry of Health and Family Welfare Notification No. 11-1/2019-INC., dated the 10th October, 2023, publishing the Indian Nursing Council (Diploma in Public Health Nursing), Regulations, 2020, under sub-section (3) of Section 16 of the Indian Nursing Council Act, 1947, along with Delay Statement.

[Placed in Library. See No. L.T. 10953A/17/23]

(ii) A copy (in English and Hindi) of the Ministry of Health and Family Welfare Notification No. STD/SP-21/T(Alcohol-4)., dated the 22nd August, 2023, publishing the Food Safety and Standards (Alcoholic Beverages) First Amendment Regulations, 2023, under Section 93 of the Food Safety and Standards Act, 2006, along with Extract of the Regulations amended.

[Placed in Library. See No. L.T. 10876/17/23]

II. A copy each (in English and Hindi) of the following papers, under sub-section (4) of the Section 18 and Section 19 of the All India Institute of Medical Science Act, 1956 (as amended in 2012):-

- (i) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Bibinagar, Telangana, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10607/17/23]

- (ii) (a) Eleventh Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Bhopal, Madhya Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10883/17/23]

- (iii) (a) Eleventh Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Raipur, Chhattisgarh, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10879/17/23]

- (iv) (a) Fifth Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Nagpur, Maharashtra, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10882/17/23]

III. A copy each (in English and Hindi) of the following papers, under sub-section (4) of the Section 18 and Section 19 of the Jawaharlal Institute of Postgraduate Medical Education and Research (JIPMER), Puducherry, Act, 2008:-

- (a) Annual Report and Accounts of the Jawaharlal Institute of Postgraduate Medical Education and Research (JIPMER), Puducherry, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10880/17/23]

IV. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Population Research Centre (PRC), Institute for Social and Economic Change, Bangalore, Karnataka, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 10586/17/23]

- (ii) (a) Annual Report and Accounts of the Population Research Centre (PRC), Utkal University Bhubaneswar, Odisha, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 10587/17/23]

- (iii) (a) Annual Report and Accounts of the Population Research Centre (PRC), Centre for Research in Rural and Industrial Development (CRRID), Chandigarh, for the year 2022-23, together with the

Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Centre.
[Placed in Library. See No. L.T. 10588/17/23]
- (iv) (a) Annual Report and Accounts of the Population Research Centre (PRC), The Maharaja Sayajirao University of Baroda, Vadodara, Gujarat, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Centre.
[Placed in Library. See No. L.T. 10589/17/23]
- (v) (a) Annual Report and Accounts of the Population Research Centre (PRC), Institute of Economic Growth, Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Centre.
[Placed in Library. See No. L.T. 10590/17/23]
- (vi) (a) Annual Report and Accounts of the Population Research Centre (PRC), JSS Institute of Economic Research, Dharwad, Karnataka for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Centre.
[Placed in Library. See No. L.T. 10591/17/23]
- (vii) (a) Annual Report and Accounts of the Population Research Centre (PRC), Gandhigram Institute of Rural Health and Family Welfare Trust, Dindigul, Tamil Nadu, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Centre.
[Placed in Library. See No. L.T. 10592/17/23]
- (viii) (a) Annual Report and Accounts of the Population Research Centre (PRC), Gauhati University, Guwahati, Assam, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Centre.
[Placed in Library. See No. L.T. 10593/17/23]
- (ix) (a) Annual Report and Accounts of the Population Research Centre

- (PRC), University of Lucknow, Uttar Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
[Placed in Library. See No. L.T. 10594/17/23]
- (x) (a) Annual Report and Accounts of the Population Research Centre (PRC), Punjab University, Chandigarh, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
[Placed in Library. See No. L.T. 10595/17/23]
- (xi) (a) Annual Report and Accounts of the Population Research Centre (PRC), Patna University, Patna, Bihar, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
[Placed in Library. See No. L.T. 10596/17/23]
- (xii) (a) Annual Report and Accounts of the Population Research Centre (PRC), Gokhale Institute of Politics and Economics, Pune, Maharashtra, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
[Placed in Library. See No. L.T. 10597/17/23]
- (xiii) (a) Annual Report and Accounts of the Population Research Centre (PRC), Dr. Hari Singh Gour University, Sagar, Madhya Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
[Placed in Library. See No. L.T. 10598/17/23]
- (xiv) (a) Annual Report and Accounts of the Population Research Centre (PRC), Himanchal Pradesh University, Shimla, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
[Placed in Library. See No. L.T. 10599/17/23]
- (xv) (a) Annual Report and Accounts of the Population Research Centre

(PRC), University of Kashmir, Srinagar, Union Territory of Jammu and Kashmir, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 10600/17/23]

(xvi) (a) Annual Report and Accounts of the Population Research Centre (PRC), University of Kerala, Thiruvananthapuram, Kerala, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 10601/17/23]

(xvii) (a) Annual Report and Accounts of the Population Research Centre (PRC), Mohalal Sukhadia University, Udaipur, Rajasthan, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 10602/17/23]

(xviii) (a) Annual Report and Accounts of the Population Research Centre (PRC), Andhra University, Visakhapatnam, Andhra Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 10603/17/23]

(xix) (a) Annual Report and Accounts of the Regional Institute of Paramedical and Nursing Sciences (RIPANS), Aizawl, Mizoram, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 10605/17/23]

(xx) (a) Fifty-first Annual Report and Accounts of the Mahatma Gandhi Institute of Medical Sciences (MGIMS), Wardha, Maharashtra, for the year 2020-21, together with the Auditor's Report on the

Accounts.

- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(xxi) (a) Fifty-second Annual Report and Accounts of the Mahatma Gandhi Institute of Medical Sciences (MGIMS), Wardha, Maharashtra, for the year 2021-22, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Centre.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (xx) and (xxi) See No. L.T. 10881/17/23]

(xxii) (a) Annual Report of the National Health Systems Resource Centre (NHSRC), New Delhi, for the year 2022-23.

- (b) Annual Accounts of the National Health Systems Resource Centre (NHSRC), New Delhi, for the year 2022-23, and the Audit Report thereon.

- (b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 10606/17/23]

(xxiii) (a) Annual Report and Accounts of the Central Medical Services Society (CMSS), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Society.

[Placed in Library. See No. L.T. 10877/17/23]

(xxiv) (a) Annual Report and Accounts of the Population Research Centre (PRC), Centre for Research in Rural & Industrial Development, Chandigarh, for the year 2021-22, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Centre.

- (c) Statement (in English and Hindi) giving reasons for delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 10878/17/23]

(xxv) (a) Annual Report and Accounts of the Regional Institute of Medical

Sciences (RIMS), Imphal, Manipur, for the year 2021-22, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 10604/17/23]

Reports and Accounts (2022-23) of Various Boards, Authorities and Missions, etc. and related papers

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI BISHWESWAR TUDU): Sir, I lay on the Table:—

(A) A copy each (in English and Hindi) of the following papers, under Section 21 of the Brahmaputra Board Act, 1980:—

- (a) Annual Report and Accounts of the Brahmaputra Board, Guwahati, Assam, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.

[Placed in Library. See No. L.T. 10611/17/23]

(B) A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 15 of the Betwa River Board Act, 1976:—

- (a) Annual Report and Accounts of the Betwa River Board (BRB), Jhansi, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.

[Placed in Library. See No. L.T. 10647/17/23]

(C) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 45 of the Dam Safety Act, 2021:—

- (a) Annual Report of the National Dam Safety Authority (NDSA), New Delhi, for the year 2022-23.
- (b) Review by Government on the working of the above Mission.

[Placed in Library. See No. L.T. 10612/17/23]

(D) A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the North Eastern Regional Institute of Water and Land Management (NERIWALM), Tezpur, Assam, for

the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10610/17/23]

- (ii) (a) Annual Report of the Polavaram Project Authority, Hyderabad, Telangana, for the year 2022-23.

- (b) Review by Government on the working of the above Authority.

[Placed in Library. See No. L.T. 10649/17/23]

- (iii) (a) Annual Report of the National Mission for Clean Ganga (NMCG), New Delhi, for the year 2022-23.

- (b) Annual Accounts of the National Mission for Clean Ganga (NMCG), New Delhi, for the year 2022-23, and the Audit Report thereon.

- (c) Review by Government on the working of the above Mission.

[Placed in Library. See No. L.T. 10609/17/23]

- (iv) Annual Report and Accounts of the National Water Development Agency, New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 10650/17/23]

- (v) (a) Forty-third Annual Report and Accounts of the Narmada Control Authority (NCA), Indore, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by the Government on the working of the above Authority.

[Placed in Library. See No. L.T. 10648/17/23]

I. Reports and Accounts (2022-23) of SCI, Mumbai; and SCILAL, Mumbai and related papers

II. Reports and Accounts (2022-23) of various port authorities and related papers

III. Report and Accounts (2022-23) of SPFO, Mumbai and related papers

THE MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS (SHRI SHANTANU THAKUR): Sir, I lay on the Table:—

- I. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Annual Report and Accounts of the Shipping Corporation of India Limited (SCI), Mumbai, Maharashtra, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
[Placed in Library. See No. L.T. 19954/17/23]
- (ii) (a) Annual Report and Accounts of the Shipping Corporation of India Land and Assets Limited (SCILAL), Mumbai, Maharashtra, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
[Placed in Library. See No. L.T. 10955/17/23]

II. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 44 of the Major Port Authorities Act, 2021:—

- (i) (a) Administration Report and Accounts of the Chennai Port Authority, for the year 2022-23, and the Audit Report thereon.
- (b) Review by Government on the working of the above Port Authority.
- (c) Review by Government of the Annual Accounts of the above Port Authority.
- (ii) (a) Forty-fourth Administration Report and Accounts of the V. O. Chidambaranar Port Authority (VOCPA), Tuticorin Tamil Nadu, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government of the Annual Accounts of the above Port Authority.
[Placed in Library. For (i) and (ii) See No. L.T. 10956/17/23]
- (iii) (a) Administration Report of the Jawaharlal Nehru Port Authority (JNPA), Navi Mumbai, Maharashtra for the year 2022-23.
- (b) Annual Accounts of the Jawaharlal Nehru Port Authority (JNPA), Navi Mumbai, Maharashtra for the year 2022-23, and the Audit Report thereon.
- (c) Review by Government on the working of the above Port Authority.

- (d) Review by Government of the Annual Accounts of the above Port Authority.
- [Placed in Library. See No. L.T. 10957/17/23]
- (iv) (a) Administration Report and Accounts of the Visakhapatnam Port Authority, Visakhapatnam, Andhra Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Port Authority.
- (c) Review by Government of the Annual Accounts of the above Port Authority.
- [Placed in Library. See No. L.T. 10958/17/23]
- (v) (a) Administration Report of the New Mangalore Port Authority, Mangalore, Karnataka, for the year 2022-23.
- (b) Annual Accounts of the New Mangalore Port Authority, Mangalore, Karnataka, for the year 2022-23.
- (c) Review by Government on the Administration Report of the above Port Authority.
- (d) Review by Government of the Annual Accounts of the above Port Authority.
- [Placed in Library. See No. L.T. 10959/17/23]
- (vi) (a) Administration Report of the Deendayal Port Authority, Kutch, Gujarat, for the year 2022-23.
- (b) Annual Accounts of the Deendayal Port Authority, Kutch, Gujarat, for the year 2022-23, and the Audit Report thereon.
- (c) Review by Government on the working of the above Port Authority.
- (d) Review by Government of the Annual Accounts of the above Port Authority.
- [Placed in Library. See No. L.T. 10960/17/23]
- (iii) (a) Administration Report of the Paradip Port Authority, Odisha, for the year 2022-23.
- (b) Annual Accounts of the Paradip Port Authority, Odisha, for the year 2022-23, and the Audit Report thereon.
- (c) Review by Government on the working of the above Port Authority.

- (d) Review by Government of the Annual Accounts of the above Port Authority.

[Placed in Library. See No. L.T. 10961/17/23]

III. A copy each (in English and Hindi) of the following papers:—

- (a) Fifty-seventh Annual Report and Accounts of the Seamen's Provident Fund Organization (SPFO), Mumbai, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Organization.

[Placed in Library. See No. L.T. 10962/17/23]

...(Interruptions)...

I. Notifications of the Ministry of Ayush

II. Reports and Accounts (2022-23) of NCPDR, New Delhi; NISR, Leh; and ITRA, Jamnagar and related papers

THE MINISTER OF STATE IN THE MINISTRY OF AYUSH (DR. MUNJAPARA MAHENDRABHAI): Sir, I lay on the Table—

I. (i) A copy (in English and Hindi) of the Ministry of Ayush Notification No. Sec/NCISM/Regulation/2023-1, dated the 28th November, 2023, publishing the National Commission for Indian System of Medicine (Medical Research in Indian System of Medicine) Regulation, 2023, under Section 56 of the National Commission for Indian System of Medicine Act, 2020.

[Placed in Library. See No. L.T. 10614/17/23]

(ii) A copy each (in English and Hindi) of the Notifications of the Ministry of Ayush, under Section 56 of the National Commission for Homoeopathy Act, 2020:-

- (1) No. 3-34/2021/NCH/HEB/CC/10758., dated the 7th December, 2022, publishing the National Commission for Homoeopathy (Homoeopathy Graduate Degree Course — Bachelor of Homeopathic Medicine and Surgery (B.H.M.S.)). Regulations- 2022, along with Delay Statement.
- (2) No. 3-104/2023/NCH/HEB/Exam Regulation., dated the 28th November, 2023, publishing the National Commission for Homoeopathy (National Examinations in Homoeopathy) Regulations, 2023.

(3) No. 3-36/2021/NCH/HEB/R.C., dated the 4th December, 2023, publishing the National Commission for Homoeopathy (Medical Research in Homoeopathy) Regulations, 2023.

(4) No.1-93/2023-NCH., dated the 4th December, 2023, publishing the National Commission for Homoeopathy (General) Regulations, 2023.

[Placed in Library. For (1) to (4) See No. L.T. 10963/17/23]

(iii) A copy (in English and Hindi) of the Ministry of Ayush Notification No. L-12015/18/2021-AS., dated the 31st October, 2023, publishing the Institute of Teaching and Research in Ayurveda (Amendment) Regulations, 2023, under Section 29 of the Institute of Teaching And Research in Ayurveda Act, 2020.

[Placed in Library. See No. L.T. 10964/17/23]

II. (i) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 16 of the Commissions for Protection of Child Rights Act, 2005:-

(a) Annual Report and Accounts of the National Commission for Protection of Child Rights (NCPCR), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Performance Review of the above Commission, for the year 2022-23.

[Placed in Library. See No. L.T. 10965/17/23]

(ii) A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the National Institute of Sowa Rigpa (NISR), Leh, UT of Ladakh, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10613/17/23]

(iii) (a) Annual Report and Accounts of the Institute of Teaching and Research in Ayurveda (ITRA), Jamnagar, Gujarat, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10965A/17/23]

...(Interruptions)...

I. Notifications of the Ministry of Finance**II. Report and Accounts (2022-23) of the Tripura Gramin Bank, Abhoynagar, Agartala and related papers****III. Report (2022-23) of IRDAI, Hyderabad and related papers****IV. Review of Performance of various RRBs for the year ended 31st March, 2023**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KARAD):

Sir, I lay on the Table:—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956:-

- (1) G.S.R. 608 (E), dated the 17th August, 2023, publishing the Life Insurance Corporation of India (Daily Allowance and Hotel Charges to Employees on Tour) Amendment Rules, 2023.
- (2) G.S.R. 609 (E), dated the 17th August, 2023, publishing the Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 2023.
- (3) G.S.R. 610 (E), dated the 17th August, 2023, publishing the Life Insurance Corporation of India Class I Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2023.
- (4) G.S.R. 611 (E), dated the 17th August, 2023, publishing the Life Insurance Corporation of India (Staff) Amendment Rules, 2023.
- (5) G.S.R. 662 (E), dated the 11th September, 2023, publishing the Life Insurance Corporation of India (Employees') Pension (Second Amendment) Rules, 2023.

[Placed in Library. For (1) to (5) See No. L.T. 10582/17/23]

(ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. CDO/PM/SM/16/SPL/1042., dated the 20th August, 2015, publishing the State Bank of India Employees' Provident Fund Regulations, 2015, under sub-section (4) of Section 50 of the State Bank of India Act, 1955, along with Delay Statement.

[Placed in Library. See No. L.T. 10581/17/23]

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. PNB/DAC/P-7/2000., dated the 16th September, 2000,

publishing the Punjab National Bank Officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) Regulations, 2000, under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, along with Delay Statement.

[Placed in Library. See No. L.T. 10580/17/23]

(iv) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. G.S.R. 828 (E), dated the 9th November, 2023, publishing the Insurance Ombudsman (Amendment) Rules, 2023, under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

[Placed in Library. See No. L.T. 10582/17/23]

(v) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. S-14014/14/2022-Ins.I (E), dated the 30th November, 2023, publishing the Life Insurance Corporation of India (shareholders' director) Regulations, 2023, under sub-section (3) of Section 49 of the Life Insurance Corporation Act, 1956.

[Placed in Library. See No. L.T. 10582/17/23]

II. A copy (in English and Hindi) of the Forty-sixth Annual Report and Accounts of the Tripura Gramin Bank, Abhoynagar, Agartala, one of the Regional Rural Banks, for the year 2022-23, together with the Auditor's Report on the Accounts, under Section 20 of the Regional Rural Banks Act, 1976.

[Placed in Library. See No. L.T. 10584/17/23]

III. A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 20 of the Insurance Regulatory and Development Authority Act, 1999:-

(a) Annual Report of the Insurance Regulatory and Development Authority of India (IRDAI), Hyderabad, for the year 2022-23.

(b) Review by Government on the working of the above Authority.

[Placed in Library. See No. L.T. 10579/17/23]

IV. A copy (in English and Hindi) of the Review of Performance of Regional Rural Banks (RRBs), for the year ended 31st March, 2023.

[Placed in Library. See No. L.T. 10584/17/23]

MR. CHAIRMAN: Reports of C.A.G.

Appropriation Accounts (Civil) and Finance Accounts, 2022-2023 of Union Government

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) : महोदय, मैं संविधान के अनुच्छेद 151 के खंड (1) के अधीन निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) Union Government - Appropriation Accounts (Civil) - 2022-2023; and
- (ii) Union Government - Finance Accounts - 2022-2023.

[Placed in Library. For (i) and (ii) See No. L.T. 10966/17/23]

Notifications of the Ministry of Finance

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) : महोदय, मैं वित्त मंत्रालय (राजस्व विभाग) की निम्नलिखित अधिसूचनाओं की एक-एक प्रति व्याख्यात्मक ज्ञापन के साथ (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (1) Notification No. 41/2023-Central Excise dated 18.12.2023 seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022, to reduce the Special Additional Excise Duty on production of Petroleum Crude from Rs.5000/MT to Rs.1300 MT and increase the Special Additional Excise Duty from Nil/litre to Rs.1/litre on export of ATF, under sub-section(2) of Section 38 of the Central Excise Act, 1944.
- (2) Notification No. 42/2023-Central Excise dated 18.12.2023 seeking to amend Notification No. 04/2022-Central Excise, dated the 30th June, 2022, to reduce the Special Additional Excise Duty from Rs.1/litre to Rs.0.50/litre on export of Diesel, under sub-section (2) of Section 38 of the Central Excise Act, 1944.

[Placed in Library. For (1) and (2) See No. L.T. 10967/17/23]

MESSAGE FROM LOK SABHA

The Post Office Bill, 2023

MR. CHAIRMAN: Message from Lok Sabha. ...(*Interruptions*)... You must know simple thing that you have to speak from your seat. ...(*Interruptions*)... Go to your seat. ...(*Interruptions*)... Message from Lok Sabha. ...(*Interruptions*)...

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha, at its sitting held on 18th December 2023, has agreed, without any amendment, to the Post Office Bill, 2023, which was passed by the Rajya Sabha at its sitting held on 04th December, 2023.

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON HEALTH AND FAMILY WELFARE**

डा. अनिल अग्रवाल (उत्तर प्रदेश) : महोदय, मैं स्वास्थ्य और परिवार कल्याण संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) प्रस्तुत करता हूँ :-

- (i) 150th Report on Action Taken by Government on the Recommendations/Observations contained in the 137th Report on the Vaccine Development, Distribution Management and Mitigation of Pandemic Covid-19; and
- (ii) 151st Report on Implementation of Ayushman Bharat.

**REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON AGRICULTURE, ANIMAL HUSBANDRY AND FOOD
PROCESSING**

श्री हरनाथ सिंह यादव (उत्तर प्रदेश): महोदय, मैं मत्स्यपालन, पशुपालन और डेयरी मंत्रालय (पशुपालन और डेयरी विभाग) से संबंधित 'देश में मवेशियों में लम्पी त्वचा-रोग का प्रसार और उससे जुड़े मुद्दे' विषय पर विभाग-संबंधित कृषि, पशुपालन और खाद्य प्रसंस्करण संबंधी संसदीय स्थायी समिति (2023-24) के छियासठवें प्रतिवेदन की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

...(Interruptions)..

**STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON AGRICULTURE, ANIMAL HUSBANDRY AND FOOD
PROCESSING**

श्री हरनाथ सिंह यादव (उत्तर प्रदेश) : महोदय, मैं निम्नलिखित प्रतिवेदनों पर सरकार द्वारा आगे की गई कार्रवाई को दर्शाने वाले विभाग संबंधित कृषि, पशु पालन और खाद्य प्रसंस्करण संबंधी

संसदीय स्थायी समिति के विवरणों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) Fiftieth Report on action taken by the Government on the Observations/Recommendations contained in the Forty-Second Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing (2021-22) on 'Demands for Grants (2022-23)' pertaining to the Ministry of Cooperation;
- (ii) Sixtieth Report on action taken by the Government on the Observations/Recommendations contained in the Fifty-First Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing (2022-23) on 'Demands for Grants (2023-24)' pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare);
- (iii) Sixty-First Report on action taken by the Government on the Observations/Recommendations contained in the Fifty-Second Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing (2022-23) on 'Demands for Grants (2023-24)' pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education);
- (iv) Sixty-Third Report on action taken by the Government on the Observations/Recommendations contained in the Fifty-Fourth Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing (2022-23) on 'Demands for Grants (2023-24)' pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying);
- (v) Sixty-Fourth Report on action taken by the Government on the Observations/Recommendations contained in the Fifty-Fifth Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing (2022-

23) on 'Demands for Grants (2023-24)' pertaining to the Ministry of Food Processing Industries; and

(vi) Sixty-Fifth Report on action taken by the Government on the Observations/Recommendations contained in the Fifty-Sixth Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing (2022-23) on 'Demands for Grants (2023-24)' pertaining to the Ministry of Cooperation. ...*(Interruptions)*...

...*(Interruptions)*..

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Sir, he is making personal allegations. ...*(Interruptions)*.. He should apologise for these uncanny remarks.

MR. CHAIRMAN: The remarks are expunged. ...*(Interruptions)*... Digvijaya Singhji, do you have to address me or them? ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH: You, Sir.

MR. CHAIRMAN: Then, please listen to me. Digvijaya Singhji, you have been the Chief Minister for 10 years. You are a senior politician. You are a distinguished politician. Is this the example you should be setting? Don't I have the stature and credentials? I am so sorry. ...*(Interruptions)*... Reports of the Department-Related Parliamentary Standing Committee on Chemicals and Fertilizers. Shri Vijay Pal Singh Tomar. ...*(Interruptions)*...

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश) : महोदय, मैं विभाग संबंधित रसायन और उर्वरक संबंधी संसदीय स्थायी समिति (2023-24) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

(i) Forty-Fifth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Forty-Second Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-

- 24)' pertaining to the Department Pharmaceuticals, Ministry of Chemicals and Fertilizers;
- (ii) Forty-Sixth Report on 'Insecticides & Pesticides - promotion and development including safe usage - licensing regime for insecticides' pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers;
- (iii) Forty-Seventh Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Thirty-Ninth Report (Seventeenth Lok Sabha) on 'Nano-fertilizers for sustainable crop production and maintaining soil health' pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers;
- (iv) Forty-Eighth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Fortieth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24)' pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers; and
- (v) Forty-Ninth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Forty-Fourth Report (Seventeenth Lok Sabha) on 'Fertilizer Subsidy Policy and Pricing Matters including need to continue Urea Subsidy Scheme' pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers. ...*(Interruptions)*...

**STATEMENT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON CHEMICALS AND FERTILIZERS**

SHRI ARUN SINGH (Uttar Pradesh): Sir, I lay on the Table, a copy (in English and Hindi) of the Statement showing further Action Taken by the Government on the Twenty-Fourth Report of the Department-related Parliamentary Standing Committee on Chemicals and Fertilizers on the Action Taken by the Government on the observations/Recommendations contained in its Eighteenth Report (Seventeenth Lok Sabha) on 'Revival of closed and sick fertilizers units' pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers. ...*(Interruptions)*...

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON COMMUNICATIONS AND INFORMATION TECHNOLOGY**

SHRI KARTIKEYA SHARMA (Haryana): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department- related Parliamentary Standing Committee on Communications and Information Technology (2023-24) :-

- (i) Fifty-second Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-fifth Report on ‘Demands for Grants (2023-24)’ relating to the Ministry of Electronics and Information Technology; and
- (ii) Fifty-third Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-seventh Report (Seventeenth Lok Sabha) on ‘Review of functioning of Central Board of Film Certification (CBFC)’ relating to the Ministry of Information and Broadcasting.

...(Interruptions)...

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**

श्री बाबू राम निषाद (उत्तर प्रदेश) : महोदय, मैं विभाग-संबंधित उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण संबंधी संसदीय स्थायी समिति (2023-24) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) Thirty Seventh Report of the Department-related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution (2023-2024) on “Initiatives in the North-East in the field of Consumer Rights Protection” pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs); and
 - (ii) Thirty Eighth Report of the Department-related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution (2023-2024) on “Functioning of Warehousing Development and Regulatory Authority (WDRA)” pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
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**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON ENERGY**

डा. सुधांशु त्रिवेदी (उत्तर प्रदेश): महोदय, मैं विभाग-संबंधित ऊर्जा संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) Thirty-Ninth Report on Action-taken by the Government on the Observations/Recommendations contained in the Thirty-Fourth Report of the Committee (Seventeenth Lok Sabha) on Demands for Grants (2023-24) of the Ministry of New and Renewable Energy;
- (ii) Fortieth Report on Action-taken by the Government on the Observations/Recommendations contained in the Thirty-Fifth Report (Seventeenth Lok Sabha) of the Committee on Demands for Grants (2023-24) of the Ministry of Power; and
- (iii) Forty-First Report on Bio-Energy and Waste to Energy-Recovery of Energy from Urban, Industrial and Agricultural Wastes/Residues and role of Urban Local Bodies in Energy Management.

...(Interruptions)...

STATEMENTS BY MINISTERS

**Status of implementation of recommendations contained in the 18th Report of the
Department-related Parliamentary Standing Committee on Housing and Urban Affairs**

THE MINISTER OF PETROLEUM AND NATURAL GAS; AND THE MINISTER OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): Sir, I lay the Statement regarding status of implementation of recommendations contained in the 18th Report of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs on Demands for Grants 2023-24 of the Ministry of Housing and Urban Affairs.

...(Interruptions)...

**Status of implementation of recommendations contained in the 20th Report of the
Department-related Parliamentary Standing Committee on Water Resources**

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS; AND THE

MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI BISHWESWAR TUDU): Sir, I lay the Statement regarding status of implementation of recommendations contained in the 20th Report of the Department-related Parliamentary Standing Committee on Water Resources on Demands for Grants of the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, for the year 2023-24.

...(Interruptions)...

OBSERVATION BY THE CHAIR

MR. CHAIRMAN: Hon. Members, I have to make a very important announcement. ...(Interruptions)... You take your seat. I have to make a very important announcement. ...(Interruptions)... Take your seat. ...(Interruptions)...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, my notice under Rule 267... ...(Interruptions)...

MR. CHAIRMAN: I am coming to that. There is an important announcement. ...(Interruptions)... Take your seat. ...(Interruptions)... Mr. Saket Gokhale, it will take you a while to come in the front row. ...(Interruptions)... No. ...(Interruptions)... Go to your seat. ...(Interruptions)... I will not(Interruptions)... Nothing is going on record. ...(Interruptions)... Okay; you don't want to listen to it. I can't help it. ...(Interruptions)... I can't help it. ...(Interruptions)...

Hon. Members, let me first put on record that Members of this House are very enormously talented. I have said it at all fora, nationally and globally. When I look around, we have former Prime Ministers here. We have highest civilian awardees here. We have experienced people on this side; Digvijaya Singhji being one of them. We have on this side, Rajnathji. They are people whom the nation looks up to. I, therefore, made a very fervent plea that in this House we have to exemplify our conduct, which sends a very good message outside. ...(Interruptions)... One minute. ...(Interruptions)...

SHRI SAKET GOKHALE (West Bengal): Sir, the Home Minister.... ...(Interruptions)...

MR. CHAIRMAN: So, is this the message that we should send that a young Member of the House does not believe in decorum, contributes only to disorder, and is not on his seat? ...*(Interruptions)*... I am so sorry. ...*(Interruptions)*... I have repeatedly made... ...*(Interruptions)*... Hon. Members, the four notices received under Rule 267 do not merit admittance. ...*(Interruptions)*... Zero Hour; Shri Vijayasai Reddy... ...*(Interruptions)*...

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, on 29th October, a major train accident in Vijayanagaram district of Andhra Pradesh... ...*(Interruptions)*...

MR. CHAIRMAN: The House will meet at 12 noon today.

The House then adjourned at twenty-two minutes past eleven of the clock.

The House reassembled at twelve of the clock,

MR. CHAIRMAN *in the Chair.*

श्री दिग्विजय सिंह (मध्य प्रदेश): सर, ...**(व्यवधान)**...

श्री सभापति : दिग्विजय सिंह जी, आप मेरी एक बात ध्यान से सुनना। ...**(व्यवधान)**... आप सभी बैठ जाइए। मैंने कुछ देर पहले एक टीवी चैनल पर देखा है, गिरावट की कोई हद नहीं है। गिरावट की कोई हद नहीं है। आपके एक बड़े नेता एक सांसद के असंसदीय व्यवहार को वीडियोग्राफ कर रहे थे। वे आपसे भी बड़े नेता हैं। मैं तो यही कह सकता हूँ कि सद्बुद्धि आए। कुछ तो सीमा होती होगी! कुछ जगह तो बख़्शो! ...**(व्यवधान)**... कुछ जगह तो बख़्शो! ...**(व्यवधान)**... Sit down. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH: What is the issue? ...*(Interruptions)*...

MR. CHAIRMAN: Let me tell you. ...*(Interruptions)*... Take your seat. ...*(Interruptions)*... I will tell you the issue. ...*(Interruptions)*... The Office of Chairman, Rajya Sabha and the Office of... ...*(Interruptions)*...

श्रीमती जया बच्चन (उत्तर प्रदेश): सर, हम लोगों को भी बोलने का मौका दीजिए, * सर, हम लोग खड़े हैं, हम इतनी दूर-दूर से आते हैं ...(व्यवधान)...हमें बोलने का मौका दीजिए।
...(व्यवधान)...

श्री सभापति: मैडम, एक मिनट। ...(व्यवधान)...

श्रीमती जया बच्चन : * ...(व्यवधान) ...

श्री सभापति: मैडम, आप बैठिए। ...(व्यवधान)... मैडम, आप बैठिए। ...(व्यवधान)... आज मेरे मन में विचार आया ...(व्यवधान)...

श्री दीपेन्द्र सिंह हुड्डा (हरियाणा): सर, आज हमें सस्पेंड कर दीजिए, लेकिन जया जी को मौका दे दीजिए। ...(व्यवधान)...

श्री सभापति: दीपेन्द्र जी, आप बैठिए। The Office of Chairman, Rajya Sabha and the Office of Speaker are different from each other. Political parties will have their crosscurrents. ...(Interruptions)... They will have exchanges. ...(Interruptions)... But imagine, a senior leader of your party is video-graphing a Member of another party; mimicry of the Chairman, mimicry of the Speaker! ...(Interruptions)... How ridiculous, how shameful, how unacceptable!

Question No.166 ...(Interruptions)... Shri Sanjay Raut, not present. ...(Interruptions)...

ORAL ANSWER TO QUESTION

**Q. No. 166. [The questioner was absent.]*

Challenges of obesity-related chronic diseases

*166. SHRI SANJAY RAUT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government is aware of the rising trends in obesity related chronic diseases becoming very common in the country, particularly in urban areas;

* Expunged as ordered by the Chair.

- (b) if so, the details thereof and response of Government thereto;
- (c) whether Government has conducted/proposes to conduct any research/study to assess the severity of the problem of obesity and its ill effects on health; and
- (d) if so, the details thereof and the details of steps taken or proposed to be taken by Government to eliminate the obesity problems in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (PROF. S. P. SINGH BAGHEL) (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) to (d) Ministry of Health and Family Welfare conducts an integrated survey namely National Family Health Survey (NFHS) with a periodicity of around three years to generate data on important demographic and health indicators for the purpose of monitoring performance of health programmes/schemes.

The overweight among children aged under 5 years and obese among adults aged 15-49 years for NFHS-5 (2019-21) and NFHS-4 (2015-16) are given in the table below:

| Place of Residence | Children under 5 years who are overweight (weight-for-height) | | Percentage of women age 15-49 years who are obese (BMI \geq 30.0 kg/m ²) | | Percentage of men age 15-49 years who are obese (BMI \geq 30.0 kg/m ²) | |
|--------------------|---|------------------|--|------------------|--|------------------|
| | NFHS-5 (2019-21) | NFHS-4 (2015-16) | NFHS-5 (2019-21) | NFHS-4 (2015-16) | NFHS-5 (2019-21) | NFHS-4 (2015-16) |
| Total | 3.4 | 2.1 | 6.4 | 5.1 | 4.0 | 3.0 |
| Urban | 4.2 | 2.8 | 10.4 | 9.1 | 6.0 | 4.7 |
| Rural | 3.1 | 1.8 | 4.5 | 3.1 | 3.0 | 2.0 |

Source: NFHS-4 & NFHS-5 National Report

The Department of Health & Family Welfare, Government of India provides technical and financial support to the States/UTs under the National Programme for

Prevention and Control of Non-Communicable Diseases (NP-NCD). The programme includes the following,

- i. Strengthening infrastructure
- ii. Human resource development
- iii. Health promotion
- iv. Screening of 30 years and above population under Ayushman Arogya Mandir Scheme
- v. Early diagnosis and management
- vi. Referral to an appropriate level of healthcare facility

Under NP-NCD, 753 District NCD Clinics, and 6237 Community Health Center NCD Clinics have been set up so far.

To generate awareness for NCDs prevention including risk factor such as obesity, following actions have been initiated: -

1. Preventive aspect of NCDs is strengthened under Comprehensive Primary Health Care through Ayushman Arogya Mandir Scheme, by promotion of wellness activities and targeted communication about risk factors like obesity at the community level.
2. Public awareness creation through print, electronic and social media about promotion of healthy lifestyle.
3. Healthy Eating is promoted through Food Safety and Standards Authority of India (FSSAI).
4. Fit India movement is implemented by Ministry of Youth Affairs and Sports.
5. Various Yoga related activities are carried out by Ministry of AYUSH.

Action taken by Food Safety and Standards Authority of India (FSSAI):

FSSAI through Eat Right India initiatives has taken holistic approach to transform the country's food safety environment and it is based on 3 pillars —

1. Eat Safe which promotes safe and hygienic food
2. Eat Healthy which promotes diet diversification and fortification
3. Eat Sustainable which promotes conservation of water resources, eating local and seasonal foods etc.

FSSAI extensively uses its public awareness material through different social media platforms like Facebook, Instagram and Twitter and promotes a variety of whole grains ranging besides wheat and rice to millets and other indigenous grains for better nutrition and reduce consumption of food high in salt, fat and sugar.

Action taken by Ministry of Youth Affairs and Sports :

1. The Fit India movement, launched in August 2019, by Ministry of Youth Affairs and Sports on the occasion of National Sports Day, aims to make fitness an integral part of daily life of every Indian citizen. Under Fit India movement necessary campaign, celebration & certification has been implemented at various levels including schools.
2. Fit India Active Day Series which was a specially designed series to take care of children's physical and mental health.
3. To make a behavioral change for adoption of active lifestyle, the Ministry of Youth Affairs and Sports has also launched the Age-Appropriate Fitness Protocols and Guidelines.

MR. CHAIRMAN: The House is adjourned to meet at 2.00 p.m.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]

The House then adjourned at two minutes past twelve of the clock.

The House reassembled at two of the clock,

MR. CHAIRMAN *in the Chair.*

REGARDING THE CONDUCT OF THE PARLIAMENTARIANS

MR. CHAIRMAN: The House shall meet at 3.00 p.m. today. ...*(Interruptions)*... Hon. Members, I have to adjourn the House. You are not aware of the kind of response, against this institution, that is in the minds of the people. ...*(Interruptions)*... And, we had the occasion to see the lowest level. ...*(Interruptions)*... Mr. Chidambaram is here. Mr. Chidambaram, you are a very senior Member. Imagine what must be going through my heart when your senior leader makes video of another Member of Parliament mocking the institution of the Chairman! As an individual, take on me. ...*(Interruptions)*... Don't take on my background as a farmer. Don't take on my background as a community member. ...*(Interruptions)*... The institution of the Chairman has been ravaged, and that too by a political party that has gone on for so long. ...*(Interruptions)*... A Member of

Parliament, who is a senior Member, makes video of another Member! For what? ...*(Interruptions)*... I had suffered, I tell you. Mr. Chidambaram, your party had put up a video on *Instagram*, which was withdrawn later on. That was a shame to me. You used Twitter, official handle of the spokesperson, to demean me, insult me, insult my background as a farmer, insult my position as a *Jat* and insult my position as the Chairman. These are too serious issues. ...*(Interruptions)*... Please, go back to your seat. ...*(Interruptions)*... The House stands adjourned to meet at 3.00 p.m..

The House then adjourned at two minutes past two of the clock.

The House reassembled at three of the clock,

MR. CHAIRMAN *in the Chair.*

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

MR. CHAIRMAN: I have to inform the hon. Members that the Business Advisory Committee in its meeting held today, that is, on 19th of December, 2023, has allotted time for Government Legislative Business as follows:-

- | | | |
|----|--|------------------|
| 1. | Consideration and Passing of the Telecommunications Bill, 2023 (after it is considered and passed by Lok Sabha) | Two Hours |
|----|--|------------------|

...*(Interruptions)*...

GOVERNMENT BILLS

€The Appropriation (No.3) Bill, 2023

&

€The Appropriation (No.4) Bill, 2023

MR. CHAIRMAN: Now, Bills for Consideration and Return. The Appropriation (No.3) Bill of 2023 and the Appropriation (No.4) Bill, 2023 - to be discussed together. Shri

€ Discussed together.

Pankaj Chaudhary to move for consideration of the following Bills:- The Appropriation (No.3) Bill, 2023 and the Appropriation (No.4) Bill, 2023. Shri Pankaj Chaudhary. ...*(Interruptions)*...

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): महोदय, मैं प्रस्ताव करता हूँ:-

"कि वित्तीय वर्ष 2023-24 की सेवाओं के लिए भारत की संचित निधि में से कतिपय और राशियों के संदाय और विनियोग को प्राधिकृत करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।"

महोदय, मैं यह भी प्रस्ताव करता हूँ:-

"कि 31 मार्च, 2021 को समाप्त हुए वित्तीय वर्ष के दौरान कतिपय सेवाओं पर व्यय की गई रकमों को, जो उन सेवाओं के लिए और उस वर्ष के लिए अनुदत्त रकमों से अधिक हैं, पूरा करने के लिए भारत की संचित निधि में से धन के विनियोग को प्राधिकृत करने का उपबंध करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।"

The questions were proposed.

MR. CHAIRMAN: Motions moved. ...*(Interruptions)*... Motions for consideration of the Appropriation Bill (No. 3) of 2023 and the Appropriation (No.4) Bill, 2023 are now open for discussion. ...*(Interruptions)*... I now call upon the Members whose names have been received for participation in the discussion. ...*(Interruptions)*... Shri Vikramjit Singh Sahney, not present. ...*(Interruptions)*... Dr. Amar Patnaik.

DR. AMAR PATNAIK (Odisha): Sir, first of all, I would like to congratulate the hon. Finance Minister and the Government for managing this additional supplementary Budget remaining within the fiscal prudence norms that were stipulated by her in the Budget Speech. She has reiterated that despite these additional provisions, the fiscal deficit will continue to remain within the 5.9 per cent that she had mentioned in the Budget Speech and it would also remain within 4.5 per cent in a particular consolidation trajectory in the subsequent financial year. ...*(Interruptions)*...

Sir, there are two more important allocations in this, most important being the fertilizer subsidy. As far as fertilizer subsidy is concerned, there is an additional provision of Rs. 13,350 crore. Sir, through you, I would like to bring to the notice of the hon. Finance Minister and the Government that a very interesting statistics has come out from the Indian Journal of Fertilisers, which says that if the use of fertilizer of

NPK (Nitrogen, Potassium and Phosphorus) variety was more, then, the yield has actually been less. Therefore, my advice to the Government of India would be to use nano-fertilizer, to use organic fertilizer and to have a path in which the trajectory of dependence of subsidy on chemical fertilizers will decrease and will move towards a path which is much greener and much more climate-friendly. Sir, in Odisha, under the leadership of Shri Naveen Patnaik, we have embarked on that particular path of organic farming and use of organic fertilizers. ...*(Interruptions)*... Secondly, the other important subsidy that we are giving is the food subsidy, and, on food subsidy, we are spending about Rs. 2 lakh crores. ...*(Interruptions)*... Considering that the people of India need this, I welcome it and I thank the hon. Prime Minister and our Chief Minister, Shri Naveen Patnaik, for extending it to the people who are not covered by the Food Security Act. However, I would still recommend that the future path would be to transition away to a millet-based subsidy scheme in which people use millets and we transfer funds to tribals. It will also reduce our dependence on aquifer water as far as rice and wheat is concerned. ...*(Interruptions)*... I support the Appropriation Bills in toto and I also compliment the hon. Finance Minister for remaining within the fiscal prudence norms.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Mr. Chairman, Sir, I rise to support the Bill. The majority of the spending is aimed towards the subsidies for food, fuel and fertilizers. This will ensure welfare of the poor, the needy and the farmers. However, the Appropriation Bills.. ..*(Interruptions)*..

MR. CHAIRMAN: Go ahead; go ahead. ..*(Interruptions)*..

SHRI V. VIJAYASAI REDDY: Sir, I am supporting these Bills. The Opposition has been very badly affected by the viral fever. This viral is spreading like anything towards the Opposition. ..*(Interruptions)*.. Give them appropriate medicine. ..*(Interruptions)*..

MR. CHAIRMAN: Shri A.D. Singh; not present. Shri Vaiko; not present. Dr. M. Thambidurai. You have two minutes.

DR. M. THAMBIDURAI (Tamil Nadu): Mr. Chairman, Sir, thank you very much for giving me this opportunity. You know very well that today, in the State of Tamil Nadu, Tenkasi, Kanyakumari District, Thirunelveli District and Thoothukudi District are badly affected by heavy rain. The AIADMK Party General Secretary, Edappadi K.

Palaniswami visited these areas today. After Chennai, the flood has seriously affected the people of Tamil Nadu. I request the hon. Minister and also the Government to sanction necessary funds to help the Tamil Nadu people who are affected by floods in Kanyakumari, Thirunelveli, Thoothukudi and other areas. Thank you.

MR. CHAIRMAN: The Leader of the House, Shri Piyush Goyal.

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Sir, I think, Dr. Thambidurai has raised a very important point. It clearly shows the abject failure of the DMK Government in Tamil Nadu. *..(Interruptions)..* It has completely failed to provide relief, to provide succour and to provide rehabilitation to the people of Tamil Nadu. The people of Tamil Nadu are reeling under this natural disaster. *..(Interruptions)..*

MR. CHAIRMAN: Now, Shri Kanakamedala Ravindra Kumar. *..(Interruptions)..*

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Thank you, Sir, for giving me this opportunity. These two Appropriation Bills have been taken together for discussion. I am supporting these two Bills. *..(Interruptions)..* The Government of Andhra Pradesh has pressed into service, the borrowings made through State public sector companies, SPVs and other equivalent instruments *... (Interruptions) ...* thereby decided to claiming that borrowings are within the prescribed limits. The present debt of Andhra Pradesh Government is Rs. 11,28,992 crores, out of which, the RBI loans are Rs. 3,62,375 crores. *..(Interruptions)..* In view of this, I request the Union Government to come to the rescue of the State Government.

MR. CHAIRMAN: Now, Shri Birendra Prasad Baishya.

SHRI BIRENDRA PRASAD BAISHYA (Assam): Sir, at the beginning, I would like to congratulate the hon. Prime Minister. *..(Interruptions)..* Under his leadership, the financial management of the country is going in a right direction, with the GDP growing at a rate of 7.7 per cent, which is unprecedented economic growth in our country. *..(Interruptions)..*

MR. CHAIRMAN: Thank you. Now Shri Lahar Singh.

श्री लहर सिंह सिरौया (कर्नाटक) : सभापति महोदय, मैं आपका धन्यवाद करता हूँ। महोदय, मैं इस एप्रोप्रिएशन बिल के समर्थन में बोलने के लिए खड़ा हुआ हूँ।...(व्यवधान)... मुझे आशा थी कि आदरणीय चिदम्बरम जी से हमें कुछ ज्ञान मिलता तो अच्छा होता।...(व्यवधान)... आदरणीय चिदम्बरम जी एक यशस्वी फाइनेंस मिनिस्टर रहे हैं, यदि वे इस बिल पर कुछ enlightenment करते, सरकार का मार्गदर्शन करते तो हमें बहुत अच्छा लगता।...(व्यवधान)... यह बड़े दुर्भाग्य और शर्म की बात है कि इनकी पार्टी के लोग ही इन्हें बोलने नहीं दे रहे हैं, जिस वजह से हमें इन्हें सुनने का अवसर नहीं मिल रहा है।...(व्यवधान)... यह बड़ी शर्म की बात है। मैं समझता हूँ कि यदि कांग्रेस का यही आचरण रहा तो...(व्यवधान)... यह बड़ी चिंता का विषय है, धन्यवाद।

श्री घनश्याम तिवाड़ी (राजस्थान) : सभापति महोदय, मैं दि एप्रोप्रिएशन (नं.3) बिल, 2023 और दि एप्रोप्रिएशन (नं.4) बिल, 2023 के समर्थन में बोलने के लिए खड़ा हुआ हूँ। यह एप्रोप्रिएशन बिल खाद्य के लिए, मनरेगा के लिए, कृषि के लिए लाया गया है। जिन लोक कल्याणकारी योजनाओं के लिए भारत सरकार को अतिरिक्त पैसा लेना पड़ा था, उसके लिए सप्लीमेंटरी ग्रांट्स हैं और यह इसे प्रमाणित करता है कि भारत सरकार गांव, गरीब और किसान के प्रति समर्पित है।...(व्यवधान)... महोदय, मैं बताना चाहूंगा कि आज हम उस भारत की चर्चा कर रहे हैं, जो भारत PL 480 अमेरिका से मांग कर लाता था। भारत आज वह भारत नहीं है, आज हम अन्नपूर्णा भारत की चर्चा कर रहे हैं, जो अपना पेट भरकर 131 कंट्रीज़ में चावल और गेहूं का निर्यात करता है - हम उस भारत की चर्चा कर रहे हैं।...(व्यवधान)... मैं यह कहना चाहता हूँ कि एक चंद्रगुप्त मौर्य का युग था, जिसको 'स्वर्ण युग' कहा जाता था। यह युग नरेन्द्र मोदी जी का है, जिसे 'स्वर्णिम युग' कहा जाता है। महोदय, चंद्रगुप्त मौर्य, मौर्य इसलिए बना कि वह मुरा का लड़का था और गली में से चाणक्य उठा कर ले गए थे।...(व्यवधान)... नरेन्द्र मोदी इसलिए हीरो बने कि ये स्वर्गीय हीराबेन के लड़के हैं, इसलिए वे हीरा बने।...(व्यवधान)... वह मुरा का लड़का था, इसलिए वह चंद्रगुप्त मौर्य बना और ये हीरा बने। इन्होंने भारत की अर्थव्यवस्था को विश्व की पांचवीं अर्थव्यवस्था में लाकर खड़ा कर दिया - इतना बड़ा काम श्री नरेन्द्र मोदी जी की सरकार ने किया है। इसलिए हम इस बिल का समर्थन करते हैं।...(व्यवधान)...

श्री सभापति : श्रीमती रमिलाबेन बेचारभाई बारा ।

श्रीमती रमिलाबेन बेचारभाई बारा (गुजरात) : सभापति महोदय, मैं दरिद्र नारायण की सभा के लिए लाए गए बिल पर बोलने के लिए खड़ी हुई हूँ और इसका समर्थन करती हूँ।...(व्यवधान)... महोदय, मैं आपके ध्यान में लाना चाहती हूँ कि 2014 से पहले आर्थिक गंगा महलों की ओर बहती थी, लेकिन आज नरेन्द्र मोदी जी की सरकार में आर्थिक गंगा गरीबों की झोंपड़ी की ओर बह रही है। इसलिए मैं इस बिल का समर्थन करती हूँ।...(व्यवधान)... महोदय, 2014 से पहले गांव की स्थिति कैसी थी, उसके बारे में हम सब जानते हैं। गांव टूट रहे थे, लोग शहरों की तरफ जा रहे थे, लेकिन आज मोदी जी की गारंटी वाली गाड़ी गांव में प्रत्येक गरीब तक जा रही है और जाकर गरीब को प्रत्येक योजना की जानकारी देती है।...(व्यवधान)... इतना ही नहीं, वह उन्हें योजना से लाभान्वित भी कराती है, इसलिए मैं इस बिल का समर्थन करती हूँ।

श्री सभापति : श्रीमती सीमा द्विवेदी ।

श्रीमती सीमा द्विवेदी (उत्तर प्रदेश) : सभापति महोदय, मैं आज इस बिल का समर्थन करना चाहती हूँ। मैं यह बताना चाहती हूँ कि अंतरराष्ट्रीय मुद्रा कोष कांग्रेस को कभी उधार नहीं देता था। इन्होंने अपना सोना भी उनके पास गिरवी रख दिया था। ...**(व्यवधान)**...

MR. CHAIRMAN: Ms. Dola Sen, please. ...**(Interruptions)**... Shrimati Jaya Bachchan, please keep order in the House. ...**(Interruptions)**.. I request Jaya Bachchan *ji* and Dola Sen *ji* to take their seats. ...**(Interruptions)**.. This conduct is disorderly conduct. ...**(Interruptions)**... Please don't do that. ...**(Interruptions)**... Please take your seats. ...**(Interruptions)**...

श्रीमती सीमा द्विवेदी : आज वही ...**(व्यवधान)**...

MR. CHAIRMAN: Dola Sen *ji*, please. ...**(Interruptions)**...

श्रीमती सीमा द्विवेदी: मैं इनको सुनाना चाहती हूँ कि आज मोदी जी के विकास की गाड़ी गांव-गांव में जा रही है, उनके विकास का रथ गांव-गांव में पहुंच रहा है। चाहे किसान हो, नौजवान हो, डॉक्टर हो, इंजीनियर हो, शिक्षा हो या स्वास्थ्य हो, हर विभाग के लिए हमारी सरकार काम कर रही है, मोदी जी काम कर रहे हैं। पहली बार ऐसा बिल आया है, तो हम इस बिल का समर्थन करना चाहते हैं।...**(व्यवधान)**... महोदय, हमारे प्रधान मंत्री जी की नीतियों का यह परिणाम है, उनकी नीतियों के कारण ही आज हमारा देश बहुत तेजी के साथ तरक्की कर रहा है। प्रधान मंत्री जी ने संकल्प लिया है कि जब देश की आज़ादी का सौवां साल होगा, तो हम विकसित भारत होंगे। ...**(व्यवधान)**... हम विकसित भारत की तरफ चल रहे हैं और विकसित भारत की तरफ चलने के लिए हमें अच्छा स्वास्थ्य चाहिए, शिक्षा चाहिए। हमारा जो यह विधेयक आया है, हम सदन से अनुरोध करना चाहते हैं कि आप सर्वसम्मति से इसका समर्थन कीजिए। आप समर्थन इसलिए कीजिए, क्योंकि यह देश की तरक्की को आगे ले जा रहा है। हमारा देश बहुत तेजी के साथ तरक्की करने जा रहा है।...**(व्यवधान)**... मैं आपसे कहना चाहती हूँ कि आप भी बहती गंगा में हाथ धो लीजिए। आपने पूरे जीवन में * किए हैं। आपने कभी गरीबों के बारे में नहीं सोचा, किसानों के बारे में नहीं सोचा, आपने किसी के बारे में नहीं सोचा।...**(व्यवधान)**... आपने किसी के परिवार के बारे में नहीं सोचा। आपने केवल अपने परिवार के बारे में सोचा। आज जब मोदी जी के विकास की गंगा बह रही है, तो मैं यह कहना चाहूंगी कि आप भी बहती गंगा में हाथ धो लीजिए और इस बिल का समर्थन कीजिए। ...**(व्यवधान)**...

* Expunged as ordered by the Chair.

MR. CHAIRMAN: Dr. Kalpana Saini. ...*(Interruptions)*... Mr. Pathak, be on your seat. ...*(Interruptions)*... No. ...*(Interruptions)*... You are not on your seat. ...*(Interruptions)*.. You came up to the Well also. ...*(Interruptions)*... Please go to your seat. ...*(Interruptions)*... Mr. Pathak, go to your seat. ...*(Interruptions)*... You are not on your seat. ...*(Interruptions)*... You had come to the Well also. ...*(Interruptions)*... You are contributing to the disorder of the House. ...*(Interruptions)*... Don't do it please. That is what you are doing. ...*(Interruptions)*...

डा. कल्पना सैनी (उत्तराखण्ड): सभापति महोदय, मैं विनियोग (संख्यांक 3) विधेयक, 2023 और विनियोग (संख्यांक 4) विधेयक, 2023 के समर्थन में बोलने के लिए खड़ी हुई हूँ। मैं अपनी बात को बहुत संक्षेप में कहूँगी। ...**(व्यवधान)**... सर, जो मुझे नज़र आता है, मैं उसके अनुसार बोलना चाहती हूँ:-

*"सोने की चिड़िया देश मेरा, था शिकंजा गिद्धों के पंजों का,
लोकतंत्र की खूबसूरती पर, संसाधन है जन हित का,
संचित निधि है जनता की, रखवाला है सरकार मेरी,
देश बढ़े आगे मेरा, इस एप्रोप्रिएशन को ले आई निर्मला जी।
झंझावात झेले हमने, कभी कोविड तो कभी यूक्रेन युद्ध आया,
...**(व्यवधान)**..."*

*क्या फर्क पड़ा मेरे मोदी को, देश का विकास ले आया,
10वें नम्बर की अर्थव्यवस्था, 5वें पर आ ठहरी,
इस बार तीसरे नम्बर पर, यह गारंटी है मोदी की,
धन्यवाद है मोदी जी, धन्यवाद है सीतारमण, ...**(व्यवधान)**...
निर्यात बढ़ रहा भारत का, चालीस ट्रिलियन तक ले जाना,
धन्य-धन्य हैं मोदी जी, भारत ने तो पूजा ही है, विश्व ने भी है पहचाना,
गारंटी है मोदी की, 2047 तक विकसित भारत बना जाना।"*

धन्यवाद।

श्री सभापति : श्री अरुण सिंह। ...**(व्यवधान)**...

श्री अरुण सिंह (उत्तर प्रदेश) : सर, जो दि एप्रोप्रिएशन बिल, 2023 है, अगर देखेंगे, तो मुख्य रूप से गरीबों के कल्याण के लिए कैसे उनकी और मदद हो, वही इसमें मुख्य हेड दिखता है। ...**(व्यवधान)**... गरीब को मुफ्त में और अनाज मिले, अगले पांच वर्ष तक उसको और मुफ्त में अनाज मिले, ...**(व्यवधान)**... 80 करोड़ लोगों को मुफ्त में अनाज देने का अगर कोई काम कर रहा है, तो वे देश के प्रधान मंत्री नरेन्द्र मोदी जी हैं। इसमें 5,500 करोड़ रुपये की एडिशनल डिमांड की गई है। ...**(व्यवधान)**... इसके साथ ही हर व्यक्ति तक, हर घर तक उज्ज्वला गैस कनेक्शन

पहुंचना चाहिए, उसके लिए और अधिक लोगों तक गैस कनेक्शन्स पहुंचें तथा मां-बहनों को उनका लाभ मिले...(व्यवधान)... 8,500 करोड़ रुपये का एडिशनल प्रोविजन इसमें किया गया है, तो वह उज्ज्वला गैस कनेक्शन के लिए किया गया है।...(व्यवधान)... विपक्ष के लोग यहां पर हैं और जब गरीबों के कल्याण की बात आती है, तो उनको डिबेट में पार्टिसिपेट करना चाहिए। ये गरीब विरोधी लोग हैं।...(व्यवधान)... इनको इस बात पर ध्यान देना चाहिए कि इस एप्रोप्रिएशन में मनरेगा के लिए भी 20 हजार करोड़ रुपए का प्रावधान सरकार ने किया है।...(व्यवधान)... उसी प्रकार से लोगों को सब्सिडी मिलनी चाहिए। किसानों को फर्टिलाइजर सस्ते दाम पर मिलना चाहिए। हम सबको याद है कि जब यूरिया का दाम 2,500 हो गया, तो नरेन्द्र मोदी जी की सरकार ने यूरिया का दाम 242 रुपये निश्चित करने का काम किया।...(व्यवधान)... जो 13,300 करोड़ रुपये की एडिशनल डिमांड की गई है, उसमें इसको रखा गया है।...(व्यवधान)... इसी प्रकार से राज्यों का भी ध्यान रखा गया है।...(व्यवधान)...अलग-अलग राज्यों को कोविड के समय कहा गया था कि हम आपको एक लाख करोड़ रुपये का इंटरेस्ट फ्री लोन देंगे।...(व्यवधान)... आज 64 करोड़ रुपये का अलग-अलग राज्यों को इंटरेस्ट फ्री लोन दिया गया है। इसमें राज्यों का भी ध्यान रखा गया है, धन्यवाद।

MR. CHAIRMAN: Shri Pankaj Chaudhary to reply to the discussion.

श्री पंकज चौधरी : माननीय सभापति जी, हमारे तमाम साथियों ने इस चर्चा में भाग लिया है। खास तौर से डा. अमर पटनायक जी ने उर्वरक के संबंध में जो सजेशन दिया है, उसको मैंने नोट कर लिया है। श्री वि. विजयसाई रेड्डी और श्री कनकमेदला रवींद्र कुमार जी के सहयोग के लिए हम उनको भी धन्यवाद देते हैं। डा. मु. तंबी दुरै जी ने तमिलनाडु में जो बाढ़ का मुद्दा उठाया है, इस संबंध में मैं सदन को बताना चाहता हूं कि भारत सरकार उचित सहायता प्रदान कर रही है। इसके साथ ही हमारे जिन तमाम साथियों ने चर्चा में भाग लिया, उन सबको मैं धन्यवाद देता हूं।...(व्यवधान)...

माननीय सभापति महोदय, वर्ष 2023-24 के लिए पूरक अनुदान की मांगों के पहले बैच में 79 मांगें और चार विनियोजन शामिल हैं।...(व्यवधान)... इसके लिए लगभग 1,29,000 करोड़ के सकल अतिरिक्त व्यय के प्राधिकार की मांग की जा रही है। उसमें शुद्ध नकद लगभग 58 हजार करोड़ रुपये है और पूरक 2023-24 के पहले बैच में शामिल प्रमुख मद इस प्रकार से है - उर्वरक विभाग के लिए 16,300 करोड़ रुपया, दूरसंचार के लिए लगभग 13,000 करोड़ रुपया, खाद्य एवं सार्वजनिक वितरण विभाग के लिए 5,500 करोड़ रुपया, मनरेगा के लिए लगभग 20,000 करोड़ रुपया भी शामिल है।...(व्यवधान)...महोदय, मैं अनुरोध करता हूं कि वर्तमान अनुदान मांगों को सहमति के पश्चात लोक सभा को वापस किया जाए।

MR. CHAIRMAN: I shall now put the motion regarding consideration of Appropriation (No.3) Bill, 2023 to vote. The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2023-24, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2, 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. CHAIRMAN: Shri Pankaj Chaudhary to move that the Bill be returned.

श्री पंकज चौधरी : महोदय, मैं प्रस्ताव करता हूँ :

कि विधेयक को लौटाया जाए।

The question was put and motion was adopted.

MR. CHAIRMAN: I shall now put the motion regarding consideration of Appropriation (No.4) Bill, 2023 to vote. The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2021, in excess of the amounts granted for those services and for that year, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.
...(Interruptions)...

Clauses 2, 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. CHAIRMAN: Shri Pankaj Chaudhary to move that the Bill be returned.
...(Interruptions)...

श्री पंकज चौधरी : महोदय, मैं प्रस्ताव करता हूँ :

कि विधेयक को लौटाया जाए।

The question was put and the motion was adopted.

...(Interruptions)...

MR. CHAIRMAN: Hon. Members, it is our responsibility to have the House in order.
...(Interruptions)... You are yourself not on your seat. ...(Interruptions)... You are contributing to disorder of the House. ...(Interruptions)... Even very senior Members are doing it. ...(Interruptions)... I can tell you one thing...(Interruptions)... I can tell you one thing, we are setting a very dangerous example. ...(Interruptions)... Hon. Members, I request all of you to go to your seats, be in order. I will be forced to take stringent action. ...(Interruptions)... Please. ...(Interruptions)... Please maintain order. ...(Interruptions)... The House is adjourned to meet at 4.00 p.m.

The House then adjourned at twenty-five minutes past three of the clock.

The House reassembled at four of the clock,

MR. CHAIRMAN *in the Chair.*

MESSAGES FROM LOK SABHA

The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2023.

श्री दीपेन्द्र सिंह हुड्डा (हरियाणा): राम-राम, जी।

श्री सभापति: राम-राम के ऊपर एक बात है। बस में एक यंग आदमी जा रहा था। उसके साइड में गाँव का एक बुजुर्ग बैठा था। वह यंग आदमी सिगरेट पीते हुए सारे का सारा धुआँ तारु के ऊपर फेंक रहा था। तारु परेशान था, पर उसने कुछ नहीं किया। आखिर में उस युवक ने सिगरेट ऐसे पी कि एक चिंगारी तारु की धोती के ऊपर पड़ गई। तब उस यूथ को लगा कि मैंने सीमा पार कर दी

है। उसने कहा कि तारु, तेरा गाँव कौन सा है, तो वह बोला कि क्या पूरे गाँव को आग लगाएगा! तो जो कर दिया सो कर दिया, आगे क्या करना है? ...(व्यवधान)... दिल इतना दुखी है...(व्यवधान)... नहीं, और क्या करोगे? ...(व्यवधान)... Message from Lok Sabha, Secretary-General.

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha, at its sitting held on 19th December, 2023, passed the National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2023.

I lay a copy of the said Bill on the Table.

श्रीमती जया बच्चन (उत्तर प्रदेश) : सर, आप सदन में जवाब ...(व्यवधान)... मैं सर, सर कर रही हूँ। ...(व्यवधान)...

श्री सभापति : जया जी, एक मिनट। ...(व्यवधान)... आप मेरी सुनिए। ...(व्यवधान)...

श्रीमती जया बच्चन : सर, आप ही की तो सुन रहे हैं। ...(व्यवधान)...

श्री सभापति : मैं तो मेरी पीड़ा व्यक्त भी नहीं कर सकता हूँ। ...(व्यवधान)... आज का दिन मेरे लिए बहुत ही चिंता का विषय है। ...(व्यवधान)... हाउस में भी और हाउस के बाहर भी... ...(व्यवधान)...

श्रीमती जया बच्चन : सर, हमारी भी पीड़ा है। ...(व्यवधान)...

MR. CHAIRMAN: The House needs to be in order. ...(Interruptions)... The House is adjourned to meet at 5.00 p.m.

The House then adjourned at three minutes past four of the clock.

The House reassembled at five of the clock,

MR. CHAIRMAN *in the Chair.*

The Central Goods and Services Tax (Second Amendment) Bill, 2023

&

The Provisional Collection of Taxes Bill, 2023.

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok

Sabha, at its sitting held on 19th December, 2023, passed:-

- (i) The Central Goods and Services Tax (Second Amendment) Bill, 2023; and
- (ii) The Provisional Collection of Taxes Bill, 2023.

The Speaker has certified that these Bills are Money Bills within the meaning of Article 110 of the Constitution.

I lay a copy each of the said Bills on the Table.

MR. CHAIRMAN: Shri Hardeep Singh Puri to move a motion for consideration of the National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2023....(*Interruptions*)...

REGARDING THE CONDUCT OF THE PARLIAMENTARIANS -*Contd.*

THE MINISTER OF PARLIAMENTARY AFFAIRS; THE MINISTER OF COAL; AND THE MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir, with pain and agony, I stand here to condemn the incident about some of the senior leaders' behaviour in the premises of the Parliament. Today, in Parliament House premises, a great unfortunate drama was unfolded. Mr. Kalyan Banerjee, Member of the other House, indulged in mimicry of hon. Chairman of Rajya Sabha who is also the Vice-President of India. Sir, some other senior Members of the House and the leader of the Congress party, who was the President of the Congress Party for some time, and who could not manage his own party affairs, he stepped down, and he was trying to encourage this unfortunate act. Sir, let them introspect what they are speaking, it is circulating in the entire social media and people are condemning them. In the whole of perspective, Sir, if I can recall here, from the beginning, the Congress Party had deliberately been insulting our President, Rashtrapati of this country who comes from a tribal community. From day one, their party leader in the other House, have tried to insult her. This is happening from the beginning, Sir. This speaks of their mentality. यह इनकी मानसिकता के ऊपर प्रश्न है।...(**व्यवधान**).... They try to insult our President. Now they are trying to... ..(*Interruptions*)... एटिच्यूड का सवाल है, थोड़ा समझ लो।

Sir, from the beginning, some of them, including very senior party leaders, tried to insult the Vice-President of India. Initially, a senior Congress leader, who is the former Chief Minister of Rajasthan, questioned the Vice-President's visit to Rajasthan. Hon. Vice-President is from Rajasthan; it is his home State. What is wrong in visiting one's own native place? In a most derogatory manner, he questioned it. And that too, he was travelling, before the model code of conduct was

in place. Sir, before the model code of conduct was in place, he was travelling to his own place and वह सरकारी कार्यक्रम था। सरकारी कार्यक्रम के लिए उस टाइम के राजस्थान के मुख्य मंत्री, कांग्रेस के वरिष्ठ नेता, ये लोग उनको कांग्रेस प्रेसिडेंट बनाने के लिए गए थे - उस व्यक्ति ने वाइस प्रेसिडेंट को अपमानित करने का काम किया है। क्या यह सही है, इस पर हम लोगों को चिंतन करना चाहिए। सर, यह ओवरऑल इतना ही दिखाता है, इनकी मंशा यही है। This shows that their party attitude is against *Kisan*, against tribals, against Jat and a Member who is holding the second highest position in the largest democracy. तो आज बहुत गलत तरीके से पार्लियामेंट प्रिमाइसेस में यह ड्रामा अनफोल्ड हुआ है। इसके लिए कांग्रेस पार्टी और इंडी एलायंस, ...(व्यवधान)... घमंडिया एलायंस के जो लोग हैं, उन लोगों को चेयर से माफी माँगनी चाहिए। ...(व्यवधान)... आप मिमिक्री करते हैं! ...(व्यवधान)... Subsequently in the function, while exchanging the pleasantries with the other constitutional authorities, the Vice-President was again ..(Interruptions).. They tried to belittle the Vice-President's image. ..(Interruptions).. This is highly condemnable. Congress leaders attacked the Prime Minister because the Prime Minister comes from a poor family. ..(Interruptions).. The Prime Minister comes from the OBC community. ..(Interruptions).. That is why their attitude is against tribals, against *kisans*, Jats and against OBC community. ..(Interruptions).. They come from the very, very poor community. ..(Interruptions).. They think that only one single family deserves all these positions. ..(Interruptions).. तृणमूल कांग्रेस पार्टी का भी यही एटिट्यूड है। ...(व्यवधान)... सर, इसीलिए, I strongly condemn this. ..(Interruptions).. If some good sense prevails on them, they should apologise in this House on behalf of those Members and one of the so-called senior Members of the Congress Party. ..(Interruptions).. Sir, I strongly condemn this attitude of both the Members, Mr. Kalyan Banerjee and Mr. Rahul Gandhi, and overall जो इंडी गठबंधन है, घमंडिया गठबंधन, इन लोगों का attitude towards the Vice-President, who is also the esteemed Chairman of this House. ..(Interruptions).. This is the most insulting and derogatory manner in which they have behaved in the premises of the Parliament. I strongly condemn it. The entire country is watching it, Sir. The entire country is condemning this attitude. ..(Interruptions).. I once again strongly condemn this. ..(Interruptions)..

GOVERNMENT BILLS -Contd.

**The National Capital Territory of Delhi Laws (Special Provisions) Second
(Amendment) Bill, 2023**

MR. CHAIRMAN: Shri Hardeep Singh Puri to move a motion for consideration of the

National Capital Territory of Delhi Laws (Special Provisions) Second Amendment Bill, 2023. ..(Interruptions)..

THE MINISTER OF PETROLEUM AND NATURAL GAS; AND THE MINISTER OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): Sir, I move:

"That the Bill further to amend the National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2011, as passed by Lok Sabha, be taken into consideration."

The question was proposed.

..(Interruptions)..

MR. CHAIRMAN: I shall now call upon Members whose names have been received for participation in the discussion. ..(Interruptions).. Shri Baburam Nishad; you have three minutes. ..(Interruptions)..

श्री बाबू राम निषाद (उत्तर प्रदेश) : माननीय सभापति जी, मैं दिल्ली राष्ट्रीय राजधानी राज्यक्षेत्र विधि (विशेष उपबंध) दूसरा (संशोधन) विधेयक, 2023 का समर्थन करता हूँ। ...(व्यवधान)... निश्चित रूप से आज दिल्ली क्षेत्र के लिए यह जो बिल आया है, इससे मोदी जी की विकास की गारंटी की गाड़ी सातों लोक सभा के पूरे क्षेत्र में दौड़ी है। ...(व्यवधान)... विकास की यह जो गाड़ी है, मैं कह सकता हूँ कि इसके द्वारा यहाँ झुग्गी वालों, झोपड़ी वालों, मजदूर, पूरे देश से जितने भी लोग यहाँ स्थापित हैं, उनके विकास के लिए, कानून के राज के लिए, उनको विकसित करने के लिए, उनकी दवाई के लिए, उनकी स्वच्छता के लिए विभिन्न योजनाएँ संचालित की गई हैं। ...(व्यवधान)... माननीय सभापति जी, मैं बताना चाहता हूँ कि कुल 2,885 करोड़ रुपए की केन्द्रीय सहायता प्रदान की गई है। ...(व्यवधान)... अब तक स्वीकृत केन्द्रीय सहायता के रूप में 1,157.99 करोड़ रुपए जारी किए गए हैं। यहाँ आम आदमी पार्टी के कुछ सांसद बैठे हैं। मैं बताना चाहता हूँ कि मोदी जी की विकास की जो गाड़ी है, वह निचले स्तर पर यहाँ के पूरे वासियों के लिए तेज गति से दौड़ती जा रही है, लेकिन पूरे देश और क्षेत्र के वासी जानते हैं कि केजरीवाल की गाड़ी जेल के दरवाजों के पास जाकर खड़ी है। जो घपले, घोटाले हैं, आम गरीब जनता को यहाँ जो * का काम किया जा रहा है, * बनाने का काम किया जा रहा है, यह अब चलने वाला नहीं है। पूरे देश के अंदर विकास की जो गाड़ी दौड़ी है, गरीब पहले कभी उम्मीद नहीं पालता था कि विकास हमारी चौखट तक पहुँचेगा, मोदी जी ने उन गरीब, मजलूमों को चाहे शौचालय हो, गैस हो, आवास हो, बिजली हो, दवाई हो, नल से जल हो, घर बैठे - बिठाए उपलब्ध

* Expunged as ordered by the Chair.

कराने का काम किया है। पूरे देश के क्षेत्रों में जो योजनाएँ पहुँची हैं, वे सभी योजनाएँ इसी तरीके से इस दिल्ली क्षेत्र में भी पहुँची हैं। दिल्ली के अंदर मिशन में शामिल कुल नगर निकाय तीन, चिन्हित की गई परियोजनाएँ 66 करोड़ रुपये लागत की और जलाशयों के पुनर्जीवन के लिए, उनके कायाकल्प के लिए 99.35 करोड़ रुपये की 38 परियोजनाएँ स्वीकृत की गई हैं।

माननीय सभापति जी, पहले चरण में 1.2 लाख नए जल आपूर्ति कनेक्शंस स्वीकृत, 6 लाख मौजूदा कनेक्शंस की मरम्मत एवं रख-रखाव किया जाएगा। पहले चरण में 58.925 नए सीवर कनेक्शंस स्वीकृत किए गए हैं। दिल्ली सरकार को 211.41 करोड़ रुपये जारी किए गए हैं। ऐसी एक लम्बी श्रृंखला है। महोदय, 2,050.68 करोड़ रुपये की 56 परियोजनाओं की DPR स्वीकृत है, 1,638.15 करोड़ रुपये की 31 परियोजनाओं के लिए EOI जारी की गई है। **...(समय की घंटी)...** महोदय, ऐसी एक लम्बी श्रृंखला है, जो दिल्ली के संपूर्ण विकास के लिए, यहाँ की झुग्गी-झोपड़ियों के लिए जो तीन वर्ष का समय था, उसको बढ़ाने के लिए, जो ऐसे निर्माण थे, उनको तीन वर्ष बढ़ाने के लिए जो इस बिल में बात की गई है, उसका मैं समर्थन करता हूँ। **...(व्यवधान)...** निश्चित रूप से इनके माध्यम से उनको स्थापित करने का काम होगा। सभापति जी, आपका बहुत-बहुत धन्यवाद।

DR. AMAR PATNAIK (Odisha): Mr. Chairman, Sir, this Bill, basically, proposes to extend the facilities which had earlier been provided to *jhuggis* and unauthorized colonies against demolition. It is also proposed to extend the period up to 2026. What is so significant about the Bill, and for which I really compliment the hon. Minister, is the passing of the National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorized Colonies) Act, 2019, and the Rules made subsequently.

Sir, this draws inspiration from a Peruvian economist, Mr. Hernando de Soto, who says that if you give property rights, only then, empowerment and development of not only the property but also of people will happen, and this has happened in this particular case.

So, what is also important is, following this principle, in Odisha, under the leadership of hon. Chief Minister, Shri Naveen Patnaik, we have enacted the Jaga Mission in which we are also giving property rights to slum-dwellers, and now it has covered almost all important slums in the entire State. This has resulted in not only the land being taken care of but also amenities which have been provided to the slum-dwellers for the development of city also being taken care of.

What is more significant in this Bill is that there is a Master Plan for 2041. The purpose of the current Bill is to extend it temporarily, so that all these factors will be taken into account while preparing the final Master Plan of 2041, so that the development of Delhi will be in an orderly fashion and all these unauthorized colonies

and *jhuggis* which have, probably, been suffering from lack of civic amenities will be addressed in the final Master Plan.

Thank you so much, Sir. I support the Bill wholeheartedly.

SHRI KARTIKEYA SHARMA (Haryana): Thank you, Mr. Chairman, Sir, for giving me this opportunity. Sir, I rise in favour of this Bill. There have been various provisions in this Bill which are beneficial, especially to the downtrodden and a segment of society which needs it the most. There have been a number of schemes consistently being enacted by the Central Government which helped them. I would like to enlist some of them. There have been 26 projects under AMRUT Yojana worth Rs. 675 crores. Out of these, 18 projects worth Rs. 381 crores have been completed. Physical works worth Rs. 587 crores have already been completed. An expenditure of Rs. 525 crores is incurred so far. Under AMRUT 2.0 Scheme, the total Central assistance allocated by the Central Government to the Government of Delhi is Rs. 2,885 crores. Out of this, admissible Central assistance till date is in excess of Rs. 1,157.99 crores.

Not only this, Sir, under SBM(U), a total of Rs. 216 crores has been released, out of a total allocation of Rs. 349 crores. This has really helped in the fundamental aspects of Delhi which is the capital city of the country. Sir, of the Rs. 10,554 TPD waste generated, 9,167 TPD waste which constitutes 92 per cent has already been processed. Three C&D waste processing facilities are operational with a capacity of 3,000 TPD. Nine material recovery facilities are also operational with capacity of about 51 TPD. Not only this, under the SBM(U) 2.0, a total of Rs. 1,192.6 crores has been allocated for solid waste management. Coming to toilet construction under the water management and capacity-building measures, out of this, so far, Rs. 410 crores have already been released.

Another very important segment, which has been a very intrinsic part of Delhi's development, is under the Deen Dayal Antyodaya Yojana -- the National Urban Livelihood Mission, which the Central Government has enacted and which is the need of the hour during the winter time as well -- 216 urban homeless shelters have been sanctioned, out of which 193 are functional and 23 are under construction. ...*(Interruptions)*... This is an area which thinks about the most downtrodden and the people who needed the most at this point of time. There are 79,952 vendors who would be provided with Certificate of Vending (CoV), along with identity cards. Out of these, 56,422 street vendors have been issued CoVs. This is under the Deen Dayal Antyodaya Yojana. ...*(Interruptions)*...

Sir, the Pradhan Mantri Awas Yojana has also been a game-changer for the city of Delhi. It is implemented through verticals, that is, beneficially-led construction

in the *in situ* slum redevelopment, affordable housing in partnership as centrally-sponsored scheme and credit-linked subsidy scheme as a Central scheme. ...(*Time-Bell rings*)...

Sir, the GNCTD has signed a Memorandum of Agreement (MoA) with the MoHUA to implement the Pradhan Mantri Awas Yojana (PMAY) in 2017 and it is progressing very well. ...(*Time-Bell rings.*)...

श्री अनिल बलूनी (उत्तराखंड) : माननीय सभापति महोदय, आज मैं दिल्ली राष्ट्रीय राजधानी राज्यक्षेत्र विधि (विशेष उपबंध) दूसरा (संशोधन) विधेयक, 2023 के समर्थन में बोलने के लिए खड़ा हुआ हूँ। महोदय, भारत सरकार दिल्ली के विकास और कल्याण के लिए कटिबद्ध और प्रतिबद्ध है। वह अपने हिस्से का दिल्ली का विकास कार्य करने के लिए लगातार कार्यरत है। महोदय, सरकार के द्वारा दिल्ली का विकास और कल्याण करने के लिए 50 हजार करोड़ रुपये स्वीकृत किये गये, 'प्रधानमंत्री आवास योजना' के द्वारा कार्य किया जा रहा है, 'दीनदयाल अंत्योदय योजना' के द्वारा कार्य किया जा रहा है, 'अमृत-1' और 'अमृत-2' योजना बहुत अच्छे तरीके से काम कर रही है, 'स्वच्छ भारत मिशन' के तहत काम किया जा रहा है, 'प्रधानमंत्री स्ट्रीट वैंडर्स आत्मनिर्भर निधि (पीएम स्वनिधि) योजना' के द्वारा काम किया जा रहा है।

महोदय, मैं यह कहना चाहता हूँ कि भारत सरकार दिल्ली के कल्याण के लिए लगातार काम कर रही है, लेकिन इसके विपरीत दिल्ली में एक ऐसी राज्य सरकार काम कर रही है, जो दिल्ली को लगातार * का काम कर रही है। महोदय, अगर कहीं से आंकड़ें निकाले जाएं या कोई सर्वेक्षण किया जाए कि कौन ऐसा मुख्य मंत्री है, जो अपने राज्य में सबसे कम रहता है, तो निश्चित तौर पर दिल्ली के मुख्य मंत्री अरविंद केजरीवाल का नाम आएगा। दिल्ली के मुख्य मंत्री अपनी पार्टी के लिए देश के अंदर प्रचार कर रहे हैं, उनके मन में जो प्रधान मंत्री बनने का ख्वाब है, उसके लिए लगे हुए हैं, लेकिन वे दिल्ली के कल्याण और दिल्ली के भले के लिए नहीं सोच रहे हैं।

महोदय, अभी समाचार पत्रों के माध्यम से हमने कुछ आंकड़े देखे कि दिल्ली में पराली के लिए decomposer की जो योजना थी, दिल्ली सरकार ने उस पर 2 लाख रुपये लगाए, 23 लाख रुपये से decomposer को स्प्रे करने की योजना बनाई और उसके प्रचार-प्रसार में 16 करोड़ रुपये खर्च किए - इस तरह से दिल्ली की सरकार काम कर रही है।

महोदय, दिल्ली के अंदर एक ऐसी सरकार काम कर रही है, जिसके आधे से ज्यादा नेता देश भर में प्रचार करने के लिए घूम रहे हैं और आधे लोग जेल के अंदर हैं। आधे लोग जेल के अंदर हैं और आधे लोग दिल्ली से बाहर हैं। किसी एक पार्टी को ऐसा मैन्डेट इतिहास में नहीं दिया गया। किसी पार्टी को देश में इस तरह का मैन्डेट मिला और उसने दिल्ली को इस तरह से * का काम किया।

महोदय, मैं उत्तराखंड का रहने वाला हूँ। आप दिल्ली से कभी उत्तराखंड जाएंगे, तो मुजफ्फरनगर में एक दुकान में ठगू के लड्डू मिलते हैं और उत्तर प्रदेश में भी कई जगह मिलते हैं,

* Expunged as ordered by the Chair.

वहां बहुत ही स्वादिष्ट ठगू के लड्डू मिलते हैं, जब भी मौका मिले तो सबको उसे खाने के लिए जाना चाहिए। दिल्ली के अंदर एक ऐसी ही * काम कर रही है। दिल्ली के अंदर एक ऐसी ही * जो दिल्ली के लोगों को केवल * बना रही है, विकास का कोई काम नहीं करती है, जिसने दिल्ली को लोगों के द्वारा दिए गए मैन्डेट को * का काम किया है। मेरा यह मानना है कि आने वाले समय में दिल्ली के लोग, दिल्ली की महान जनता आम आदमी पार्टी की सरकार को जरूर उनका स्थान, उनकी जगह दिखाएगी। हमारी जो सरकार है, वह दिल्ली के लिए जितने कल्याणकारी कार्य हैं, दिल्ली के लिए जिस तरह से हमारा आज का संशोधन है, दिल्ली के गरीब लोगों के लिए...(समय की घंटी)...दिल्ली की जो अनधिकृत कालोनीज हैं, यह उनके विकास के काम करने के लिए है। मैं इस बिल का समर्थन करता हूँ और अपनी बात को समाप्त करता हूँ। आपका बहुत-बहुत धन्यवाद।

श्री सभापति : डा. अनिल जैन ।

डा. अनिल जैन (उत्तर प्रदेश) : सभापति महोदय, मैं The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2023 के पक्ष में बोलने के लिए खड़ा हुआ हूँ।...(व्यवधान)...

श्री सभापति : इलामारम जी, बाकी सब चले गए हैं। Please take your seat.

डा. अनिल जैन : महोदय, जब देश आज़ाद हुआ, तो दिल्ली की आबादी करीब आठ से दस लाख थी और बढ़ते-बढ़ते दिल्ली की आबादी ढाई करोड़ हो गई है। जिस प्रकार से दिल्ली में आबादी का बढ़ाव हुआ है, उस प्रकार से उतनी सुविधाएं दिल्ली में पहले की सरकारों ने मुहैया नहीं करवाईं और लोगों को अनधिकृत रूप से दिल्ली में रहना पड़ा, उन्होंने civic amenities भी नहीं बढ़ाईं और यहां commercial space की भी कमी रही, दिल्ली में हाउसिंग की भी डिमांड रही और इसके तहत slums and unauthorized colonies and constructions हुईं। इनके regularization की कोई व्यवस्था नहीं की गई, लेकिन झांसा देने का काम जरूर किया गया। चाहे शीला जी की सरकार हो, कई बार माननीय सोनिया गांधी जी से पत्र बंटवाए गए, लेकिन दिल्ली के लोगों को कोई अधिकार नहीं दिया गया। दिल्ली की जो अनधिकृत कालोनीज थीं, उनको regularize करने का झांसा दिया गया। माननीय नरेन्द्र मोदी जी के नेतृत्व में हमारे शहरी विकास मंत्री श्री हरदीप सिंह पुरी जी ने पहली बार 2019 में अनधिकृत कालोनीज को अधिकृत करने का काम किया और 8 मार्च, 2022 को यह परिपत्र भी जारी किया। अब दिल्ली में 2041 का...(व्यवधान)...

श्री सभापति : अनिल जी, आप बोलिए।

* Expunged as ordered by the Chair .

डा. अनिल जैन : सर, दिल्ली का फिर से एक नया मास्टरप्लान 2041 आ रहा है। उसमें समय लगने वाला है। उसमें डेवलपमेंट के लिए और उस समय को पूरा करने के लिए जो योजनाएं केन्द्र सरकार में माननीय मोदी जी के नेतृत्व में दिल्ली में लागू हुई थीं, उनको समय देने की आवश्यकता है। उस आवश्यकता को ध्यान में रखते हुए हमारे माननीय मंत्री जी ...(समय की घंटी)... 31 दिसंबर, 2023 तक जो punitive action से protection है, उस protection को 31 दिसंबर, 2026 तक extend करने का जो बिल लाए हैं, मैं उसका समर्थन करता हूँ, जिससे दिल्लीवासी सुरक्षित रह सकें, संरक्षित रह सकें और इस झांसेबाजी, चाहे कांग्रेस की हो या आम आदमी पार्टी की हो, इससे बचे रह सकें। हमारे साथी वक्ताओं ने तमाम योजनाओं का जिक्र किया है, उनका लाभ दिल्लीवासियों को मिलेगा। दिल्ली में केवल दिल्ली के ही नहीं, बल्कि पूरे देश के लोग रहते हैं। यह देश की राजधानी है, इसलिए सारे एमपीज़ के कोई न कोई relative, समर्थक और वोटर्स दिल्ली में रहते हैं। इस बिल का सबको समर्थन करना चाहिए और दिल्लीवासियों को सुविधा प्रदान करनी चाहिए। आपका बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: Now, Dr. M. Thambidurai. You have three minutes.

DR. M. THAMBIDURAI (Tamil Nadu): Mr. Chairman, Sir, the hon. Minister has brought this Bill to regularize and to help the slum dwellers of the city of Delhi. In the same way, if you go back to history, in 1967, when our Leader, Perarignar Anna, became the Chief Minister of Tamil Nadu, he brought the scheme of *Kudisai Matru Variam* to solve the slum dwellers' problems, especially, in Chennai. The goal of that scheme was to rehabilitate the slum dwellers. It was a model scheme in India showing what steps our party had taken to improve the condition of slum dwellers. After Perarignar Anna, in the same way, my Leaders, Puratchi Thalaivi Amma, Puratchi Thalaivi MGR and also Edappadi K. Palaniswami have taken a lot of steps to improve the conditions of slum dwellers. During their period, to solve whatever problems the slum-dwellers had not only in the city of Chennai but throughout Tamil Nadu, these Schemes were brought and they developed those areas. I hope, in the same way, the Government is coming forward; and I also request the Government to solve the slum-dwellers' problems. They have to come forward to help not only Delhi but let them come forward to help other State Capitals also, including Chennai and like that. Thank you, Sir.

MR. CHAIRMAN: Shri Rakesh Sinha.

श्री राकेश सिन्हा (नामनिर्देशित) : सभापति महोदय, आज जिस बिल के समर्थन में मैं बोलने के लिए खड़ा हुआ हूँ, उस बिल के महत्व को यदि विपक्ष पहचान पाता, जान पाता तो आज यह स्थिति नहीं रहती। ...(व्यवधान)...

सभापति महोदय, मैं एक बात का जिक्र करता हूँ, जो लोगों का दिल छू लेगी। इस दिल्ली में स्ट्रीट वेंडर्स की संख्या कितनी है, शायद विपक्ष को पता नहीं है। ...**(व्यवधान)**... भारत के प्रधान मंत्री श्री नरेन्द्र मोदी जी ने स्ट्रीट वेंडर्स आत्मनिर्भर निधि की स्थापना की। ये स्ट्रीट वेंडर्स वे हैं, जो हजार, दो हजार रुपये के इन्वेस्टमेंट से अपने परिवार को चलाते हैं। आज 1,70,175 स्ट्रीट वेंडर्स को 198 करोड़ रुपये की सहायता मिली है। दुनिया के इतिहास में यह पहले प्रधान मंत्री हैं, जिन्होंने उन लोगों के बारे में सोचा जिनके बारे में कम्युनिस्ट, वामपंथी नारा देते हैं, जिनका वे सदियों तक शोषण करते रहे, जिनकी उन्होंने चिंता नहीं की। ...**(व्यवधान)**... मैं दूसरी घटना का जिक्र करना चाहता हूँ। ...**(व्यवधान)**... मैं अपने केन्द्रीय मंत्री श्री हरदीप सिंह पुरी जी को धन्यवाद देता हूँ कि इस दिल्ली में 1,371 unauthorized कालोनीज़ हैं, जिनमें 40 लाख गरीब लोग रहते हैं, जो इनकम ग्रुप के लोग रहते हैं। यह उनके स्वामित्व का सवाल था। वे गरीब लोग कमाये हुये पैसे से घर खरीदते थे, ज़मीन खरीदते थे, लेकिन उनको यह मालूम नहीं रहता था कि उनका स्वामित्व है या नहीं है। एक ही ज़मीन और एक ही घर की तीन-तीन रजिस्ट्री हो जाती थीं और गरीब लोग अपने पूरे जीवन की कमाई खो देते थे। प्रधान मंत्री श्री नरेन्द्र मोदी जी जो पीएम-उदय योजना लेकर आए, उस पीएम- उदय योजना में आज 20,000 लोगों को स्वामित्व मिल चुका है और लगभग एक लाख से अधिक लोगों ने उसके लिए एप्लाइ किया है। आप उन लोगों की कल्पना कीजिए, जिनकी 40 साल की मेहनत — यहां पर कांग्रेस पार्टी की सरकार रही, आम आदमी पार्टी की सरकार रही, मैं आम आदमी पार्टी की बात करना नहीं चाहता हूँ, क्योंकि शराब घोटाले के कारण दिल्ली की और हिंदुस्तान की जो छवि बनी है, उस छवि के लिए इस पार्टी की जितनी भर्त्सना की जाए, वह कम पड़ेगी। ...**(व्यवधान)**...

इसी दिल्ली में लम्बे समय तक कांग्रेस पार्टी ने शासन किया। मैं एक और बात का जिक्र करना चाहता हूँ कि दिल्ली में दो समस्याएं रही हैं, दिल्ली हमारे देश की राजधानी है, इसकी तुलना वॉशिंगटन से होती है, इसकी तुलना पेरिस से होती है, इसकी तुलना मेलबर्न से होती है और आपने दिल्ली को क्या बना रखा था? प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में 28,48,000 जल के कनेक्शन्स मिले हैं। ...**(समय की घंटी)**... सभापति महोदय, मैं इस आंकड़े के साथ समाप्त कर रहा हूँ। करीब 21, 45,000 सीवर के कनेक्शन्स मिले हैं। आप कल्पना कीजिए कि 28 लाख घरों में जल पहुंचाना, 21 लाख सीवर के कनेक्शन देना - हम दिल्ली को उस रूप में ले जाना चाहते हैं कि वॉशिंगटन से आने वाला व्यक्ति, मेलबर्न से आने वाला व्यक्ति दिल्ली को इस रूप में देखे कि यह एक समृद्ध देश की राजधानी है। ...**(समय की घंटी)**... मैं यह कहना चाहता हूँ कि भारत के प्रधान मंत्री श्री नरेन्द्र मोदी जी ने वह काम किया है, जिस काम की कल्पना आपने 70 साल तक नहीं की थी।

MR. CHAIRMAN: Shrimati Kanta Kardam.

श्रीमती कान्ता कर्दम (उत्तर प्रदेश) : सभापति महोदय, मैं पहले तो आदरणीय प्रधान मंत्री श्री नरेन्द्र मोदी जी को बहुत-बहुत धन्यवाद दूंगी ...**(व्यवधान)**...

एक माननीय सदस्य : यशस्वी प्रधान मंत्री ...**(व्यवधान)**...

श्रीमती कान्ता कर्दम : आप भी बोलना सीख जाओ, तो फायदे में रहोगे। मैं माननीय मंत्री जी को बहुत-बहुत बधाई देना चाहूंगी कि वे इस महत्वपूर्ण बिल को गरीबों के लिए लेकर आए हैं।...(व्यवधान)...

MR. CHAIRMAN: I think you can learn. There is scope for learning. ...*(Interruptions)*... The way you ridicule the Chair कि authenticate करो, you will never learn. ...*(Interruptions)*... I know. I know you will never learn. ..*(Interruptions)*... Go ahead, Madam. ...*(Interruptions)*...

श्रीमती कान्ता कर्दम : वे गरीब रेहड़ी, पटरी वालों के हित के लिए इस बिल को लेकर आए हैं। ...*(व्यवधान)*...

MR. CHAIRMAN: Nothing will go on record. ...*(Interruptions)*...

श्रीमती कान्ता कर्दम : इसमें ऐसी बहुत सारी परियोजनाएं हैं, ...*(व्यवधान)*... जिन परियोजनाओं से दिल्ली की जनता का उद्धार होगा और वहां पर रहने वाले गरीबों को इसका लाभ मिलेगा। जो दिल्ली से बाहर के लोग काम-धंधे के लिए, व्यवसाय के लिए दिल्ली में आते हैं और कच्ची झोपड़ियों में रहते हैं, उनकी झोपड़ियों को पक्का बनाने का काम इस बिल के माध्यम से होगा। मैं हरदीप सिंह पुरी जी को भी बहुत-बहुत धन्यवाद देती हूँ, क्योंकि इन्होंने पहले भी कहा था कि जितनी भी कच्ची झोपड़ियाँ हैं, उनके लिए पक्के मकान बनाकर देने का हमारा लक्ष्य है। मैं जानती हूँ कि हमारी केंद्र सरकार उस ओर किस तरह से बढ़ रही है। यह बहुत ही महत्वपूर्ण बिल है। ..*(समय की घंटी)*.. मैं इस बात के लिए बधाई दूंगी कि दिल्ली से मेरठ तक भी बहुत विकास किया गया है। महोदय, क्योंकि इस बिल में इसका जिक्र है, इसलिए मैं भी इस बात का जिक्र कर रही हूँ कि Developmental Work in Delhi by NCRTC and NCIEC, May, 2014.

महोदय, यह 2014 का प्लान था। दिल्ली से गाजियाबाद-मेरठ आरआरटीएस कॉरिडोर दिल्ली के सराय काले खां स्टेशन, मेरठ से मोदीनगर तक 82.15 किलोमीटर लंबा है। केंद्र सरकार ने 7 मार्च, 2019 को इसकी मंजूरी दी थी ..*(समय की घंटी)* ..यह वर्तमान में निर्माणाधीन है। माननीय प्रधान मंत्री जी ने साहिबाबाद से दुहाई तक 17 किलोमीटर लंबे प्राथमिकता खंड का उद्घाटन अक्टूबर, 2023 में किया था।

MR. CHAIRMAN: Thank you. Shri Hardeep Singh Puri to reply to the discussion.

SHRI HARDEEP SINGH PURI: Mr. Chairman, Sir, I am deeply grateful to the hon. Members, eight of whom have expressed unreserved and unqualified support for the Bill. I am equally appreciative of those Members who, in spite of their presence here, have chosen to support the Bill without articulating that support.

Sir, I think the Bill, which is before the House, has a historical context and is living testimony, if any were required, to what happens to a great city if it is allowed to be subjected to neglect -- and I choose my words carefully, Mr. Chairman, Sir -- bordering on the criminal. The problems of Delhi did not start when the hon. Prime Minister, Shri Narendra Modi, assumed responsibility of governance of the country in May, 2014. Delhi is an ancient city. The land territory of Delhi, that is, the total land available in Delhi, was the same in 1947 as it is today while the population has gone up from seven or eight lakhs in 1947 to close to 2.5 crore today. The problems were visible even 20 years ago. It is the then Congress Government, which in 2006, facing action from the hon. Delhi High Court and the apex Court, the Supreme Court, decided to bring in legislation to provide protection for one year. These problems should have been attended to in 2006 and earlier, because the problem of large demographic shifts, large numbers of people coming from rural areas, semi-rural areas, tier-2 and tier-3 cities to Delhi, has been evident for so many years. The problem should have been addressed by the GNCDT, the Government of the National Capital Territory of Delhi, in 2006 or earlier, but was not addressed, and hence, one-year legislation was coming in from 2006 to 2011. In 2011, again, the problem should have been addressed, but a Bill was brought to provide this protection for three years.

Sir, when I had the privilege of being associated with the Ministry of Housing and Urban Affairs -- I am talking of September, 2017 -- we were in active consultation with the hon. Chief Minister of Delhi and his colleagues and we were asking them, 'when will you complete the verification so that we can begin the process of identifying the encroachments, the unauthorized colonies and provide relief'. Sir, it is not the poor people who live there. They are poor because our policies were poor. A large number of people move from rural areas and tier-2 and tier-3 cities to Delhi. The city must be able to provide space for them and living habitation. I don't like to use the word 'slums'. I think it is a term which we should never use. These are informal settlements. But when people come looking for livelihood and they find space, they will have the tendency -- this is a phenomenon visible the world over -- to settle down wherever they have space and something like *jhugi jhopri* and the JJ clusters come into being. In 2017, after active consultation, we learnt that the Delhi Government, including the Chief Minister, was not entirely -- we came to that assessment -- seized with the situation. It is in 2019, we learnt, and they told us in writing, that they needed another two years to complete the verification process. It is at that point of time that the hon. Prime Minister decided to bring in the legislation into

Parliament. Therefore, in 2019, this legislation came. I remember the day very vividly because my daughter was getting married and instead of attending my daughter's marriage, I was in the House presenting the Bill in the Lok Sabha. Under that, we have, today, put in place a system which has identified the unauthorised colonies. Some of my colleagues will say that there are some 69 belonging to a HNIs or High Net Worth Individuals. But we have, on record, said that we will complete this work sequentially and then we will move on to the other. Another reason why this extension is required for three years is that the Master Plan - 2041 is in the final stages and the Master Plan will require the agencies concerned, the DDA and the MCD, to be able to manage the changes which are coming in on a variety of subjects which were covered by the Master Plan and which have had the widespread consultation to produce an orderly transition. It will be our effort that in the next three years we will be able to complete a substantial portion of that because the verification has been done. The legislation came into being in 2019 end and in the beginning of 2020, we were facing the pandemic. In the pandemic, during 2020-21, virtually, no ground level work could be done. Today we have registered four lakh households. There are about forty lakhs people living in these unauthorised colonies. If an average household has four, then, we have to register about eight to ten lakh households. We have already done four lakhs and we need to do more and we need to expedite the transition. The hon. Members, who have spoken today, have given us a lot of useful suggestions. All of them have been taken on board. I can say with a degree of confidence that what Dr. Thambidurai has said and what other Members have said have already been incorporated in the Master Plan and we are, today, in the happy situation of being able to say that the work and the identification is gaining pace and it will be our effort to do more. I thank all my colleagues in the opposition. I would have liked the participation of Members of the two Parties which should have addressed the problem but did not address the problem. They are here today. I want them to join in this effort to make up for the lost time, so that the orderly transition which is required to be obtained will be done. I thank the House for the support.

MR. CHAIRMAN: The question is:

"That the Bill further to amend the National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2011, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 5 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. CHAIRMAN: Now, Shri Hardeep Singh Puri to move that the Bill be passed.

SHRI HARDEEP SINGH PURI: Sir, I move:

That the Bill be passed.

...(Interruptions)...

MR. CHAIRMAN: About Division, you must know the elementary rules. You call for a Division from your seat. And, you have been standing here as if you are in a garden. *...(Interruptions)...* No; you are enjoying your stay. Don't treat it as a garden. Motion moved that the Bill be passed. The question is:

"That the Bill be passed."

The motion was adopted.

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Sir, I have one small observation. सर, दिल्ली का इतना महत्वपूर्ण बिल पास हुआ, दिल्ली के लोगों के लिए आज इतनी बड़ी सौगात माननीय प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में मेरे बड़े भाई हरदीप सिंह पुरी जी ने आज यहां पारित करवाई, लेकिन आम आदमी पार्टी और कांग्रेस के सदस्य हाउस में होने के बावजूद इसका समर्थन नहीं कर रहे हैं। *...(व्यवधान)...* यह है, दिल्ली के लोगों के लिए इनकी संवेदना! कांग्रेस और आम आदमी पार्टी के दिल में गरीबों के लिए कोई जगह नहीं है, झुग्गी-झोपड़ी के लिए कोई जगह नहीं है, anti-poor और anti-पिछड़ा वर्ग जो इनकी mentality है, यह बार-बार उसको दर्शाती है। आम आदमी पार्टी और कांग्रेस इसमें साथ में हैं। इंडी, घमंडिया गठबंधन का सही चेहरा यही है। आज इस पर बहुत प्रतिक्रिया हो रही है। मैं भी देख रहा था कि सभी टीवी चैनल्स पर, ट्विटर पर, सोशल मीडिया पर प्रतिक्रिया हो रही है। जिस प्रकार से तृणमूल कांग्रेस और कांग्रेस के सदस्यों ने हमारे सदन का अपमान किया है, *...(व्यवधान)...* हमारे नेता का अपमान किया है, हमारे चेयरमैन का अपमान किया है, *...(व्यवधान)...* इस सदन के लीडर के रूप में आज चेयरमैन हम सबका संरक्षण करते हैं। *...(व्यवधान)...* पूरे जाट समाज ने इसकी निंदा की है और यहां कांग्रेस के एक बैठे हुए जाट नेता ने आपका अपमान होने पर भी निंदा नहीं की है। *...(व्यवधान)...* यह है कांग्रेस का चेहरा, यह है कांग्रेस का जाट चेहरा, यह है आम आदमी पार्टी और कांग्रेस का सही रूप।

MR. CHAIRMAN: The House stands adjourned to meet at 11.00 a.m. on Wednesday, the 20th December, 2023.

The House then adjourned at forty-three minutes past five of the clock, till eleven of the clock on Wednesday, the 20th December, 2023.

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